THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRi RAJESH PILOT): Sir, I beg to move for leave to introduce a Bill to provide for the introduction of a system of licensing to regulate the business of shipping agents and for matters con-nectict therewith.

The question was put and the motion was adopted.

SHRI RAJESH PILOT: Sir, I introduce the Bill.

THE ATOMIC ENERGY (AMEND-MENT) BILL, 1987

THE MINISTER OF STATE Pi 1HE MINISTRY OF SCIENCE AND TECHNOLOGY AND THB MINISTER OF STATE THE IN DEPARTMENTS OF OCEAN DE-VELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN); Si'r, I beg to move for leave to introduce a Bill further to amend the Atomic Energy Act, 1962.

The question wa_s put and the motion, was adopted.

SHRI K. R NARAYANAN: I introduce ths Bill

THB EQUAL REMUNERATION(AMENDMENT) BILL, 1987

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHKI P. A. SANGMA): Sir, I beg to move for leave to introduce a Bill to amend the Equal Remuneration Act 1978.

The question was put and the -motion was adopted.

48

SHRI P. A SANGMA: Sir, I introduce the Bill.

Bill 1987

Din reorganisarion

THE GOA, DAMAN AND DIU REORGANISATION BILL, 1987

THE CONSTITUTION(FIFTYSEVENTH AMENDMENT) BILL,1987

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANTG-RAHI): Sir, I beg to move:

"That the Bill to provide for tht reoganisation of the Union territory of Goa, Daman and Diu and for matters connected thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, this is a great da_{v} for the beautiful people of Goa and also a great day for all of us as the long cherished desire of the people of Goa is being fulfilled today by the House.

The hon. Member₉ are aware that with the approval of this august House recently, we had granted Statehood to two Union Territories, namely, Arunachal Pradesh and Mi-e zoram. The people of Goa havt also been asking for Statehood for quite some time and this matter has been under consideration of th* Government of India. Recently, the Goa Assembly reiterated this demand through a unanimous resolution in August, 1989.

There are three dⁱ stinct and geographically separate units $_{0}$ n th« West Coast of India, comprising the present Union Territory of Goa, Daman and Diu and they had been under the occupation of Portuguese till 19th December, 1961. The desire of the people for liberation from foreign rule and for joining their brethren in the rest of the Indian subcontinent, received a great impetus after India's independence in 1947. Their freedom struggle gained momentum and in 1954 two small Portuguese enclaves— Dadra and Nagar Ha-ueli—succeeded in throwing off the Portuguese yoke. These were later (tituted into the Union Territory oi Dadra and Nagar Haveli. It took another seven yeara of hard struggle far our Goan brethren, with the active assistance of freedom fighters fom tlie rest of the country that the lihe-J Mtion of Goa finally came about *on* the 19th December, 1961.

The thinking of the Government of India on the future status of these territories was aptly summarised by the Prime Minister, Shri Jawaharlal Nehru in the following word:

"Wa recognise that Goa hag its individuality and history whicii must be maintained, till the people themselves wish to change it. In keeping with this, we shall recognise that individuality within the Indian Union and give it the machinery of self-government, which will form part of the Government of the Union. Regarding the changes to be introduced in future, they will naturally be made in consultation with the people from there themselves. "

« In deference to the wi'ahe₈ of th« local people, our Prime Minister, Shri Rajiv Gandhi, observed some time back that the grant of Stcte-hood to Goa would be considered very favourably after the people sort out the issue relating to the Official Language. Madam, I sm extremely happy to say that the Union Territory Assembly passed the Official Language Bill in February, 1987, thus bringing an end to the controversy on the subject. Recently, the Chief Minister of the Territory, other-Minister and many other leaders of the Union Territory met the prime Minister and they requested him that the language controversy is over and, therefore, there should not be any further delay in granting Statehood to tha Territory The Prima Minister

Diu reorganisation 50 Bill, 1997

who i_s always responsive to the genuine and rightful demands and aspirations of our people, as we -saw in the case of Mizoram and Aruna-chal Pradesh, naturally wanted that Statehood should be granted without further delay.

Madam, I had the opportunity of visiting Goa many times when I was a Member of various Committees of Parliament during the last 25 year.; Last time, I visited Goa as Chairman of the Estimates Committee. Recently also, there was a little difficulty and I was asked to go there and find » solution to whatever. hortcomin's and problems they were facing. Madam, whenever I visit Goa, I consider myself spiritually wedded to the scenic beauty of that Union Terri- tory. Goa has a multifaceted splendour of its own. The more one witnesses the splendour, one gets more spiritually wedded to the scenic beauty of the Territory. The unfolding of different seasons-because I have gone there in different times-with, the back-drop of breathtaking scenery, looking exquisite in its rich golden, brown, shade-, turning to emerald green, the proximity with the Heavens in th the rains, the peaceful estuary, the lull of the waves on the soft Bilvery'sand; it is difficult to express the internalized experience -.. (Interruption.)

THE DEPUTY CHAIRMAN; Beautiful description.

SHRI CHTNTAMANI PANIGRAH1: People who have been born there and people who are a part of the scenic auty of that beautiful territory krow about this. One has heard so much about cliches like 'Golden Goa' What is th_0 speciality? It is the harmoney with which man and nature and man and man co-exist there. It comes across in a smile, in a natural poise, a balanced view and an attitude of live and let live. Seeing for myself the beauty of the people living in harmony with God's bounty, in° harmony despite different faiths

51 The Goa, Daman and

Diu reorganisation Bill, 1927

[Shri Chintamani Panigarhi]

i religions, it appears to be a living epitome of India's culture and heritage. We are happy that the long-cherished desires of such beautiful people are being fulfilled today.

The Union Territory Assembly passed the Official Language Bill in February 1987. After that we are pursuing their case for a Statehood. Even our Prinn< Minister, Rajivji, a'lso has expressed about what the beauties and qualities of the Goan society and the people are. I quote Prime Minister Rajiv Gandhi:

"Throughout h'stofy the people of Goa have been honest, disciplined and progressive. From ancient times the villages have been well-organised socio-economic units with the villagers managing their own affairs a system that has stood the test of time and forms the basis of Goan society even today.

As I said we have tried in this Bill to give the Statehood to Go. i and on this occasion I take this opportunity to salute all the freedom fights who freed this Union Territory from the Portuguese domination. 1 also pay our gratitudes to all those people who have sacrificed their lives. Madam, the Goan people have shown splended courage in August, 1955 when Portuguese troops attacked thousands of unarmed peaceful satyagrahis, killing more than a score of people and injuring hundreds. The liberation was) longer postponed inevitability a step leeessary to enable the people of 30a to grow and develop its free : itizens of independent India. During hese 25 years of direct rule from he Centre agriculture fishing min-ng and a remarkably rapid growth f industry has enabled Goa to each one of the highest levels of er capita income in the country, 'he land and the people are a sym-tol of cultural and religious syn-iesis.

Madam, Goa is known as golden ; achoj and palm trees, paddy fields

and wooded hills. Its churches, temp les, shrines and forts tell its history. Goan institutions have also developed during all these years, keeping their separate identity, their culture and their social ideal.

Coming now to matters more mundane, the present Union Territory of Goa, Daman and Diu has a total area of 3814 km,, a population of 10, 86, 730 according to 1981 census. Goa is the largest unit with about 97 per cent of the area and 93 per cent popula tion. It has common borders with the Stales ox Maharashtra and Karnataka. Daman, the second unit of this Union Territory, about 800 km north of i; an -area of only 72 sq. km, and a population of 48, 560. Diu is a still smaller unit with an area of t 40 sq. km and a population of

During this period of 25 years af-. Its liberation from the Portuguese domination in 1961 Goa, Daman and Diu have made tremendous strides all round under the direct charge of the Government of India. The per capita Goa Daman and Diu stands at around Rs. 8810 which is among the highest in the country, as against national average of Rs. 200 or so. Literacy in this territory stood at 56. 7 per cent in per cent as. against the national average of 36. 2 per cent. The doctor to population ratio stands at 1: 939, which is about thrice as good as the national average of 1: 2632, The number of hospital bed: ' per thousand population are 3. 2 which is again more than three times the national average.

Even looking to the baniring side, the prosperity of the people of this territory is further reflected by the number of branches of scheduled banks and the per capita deposits in these banks. There are on an average 5 banks per thousand of population and the figure of per capita deposits

ids at over Rs. 5336. The corresponding figures of national average are 16 and 846 respectively. Thus, practically in every sphere of development, the people of this terri-

52

tory have, by dint of their hard workl and spirit of enterprise, gone far ahead of the national average. This tiny Union Territory, therefore, fully quaLiies for its entry into adulthood of political life as a full-fledged State of the Indian Union and we are proud that we are having Goa as the twenty-fifth State of our Union.

The Bill before this august Rouse now seeks to grant statehood to Goa while retaining the Union Territory status for Daman and Diu, which geographically discontiguous to Goa - being 800 kilometres away from Panaji. The existing Assembly is proposed to be converted into a Provisional Assembly of the new o and serve its normal term of years. The strength of the State mb]y would thereafter be forty it completes its term of five years, in line with the newly created States of Arunachal Pradesh and oram. Appropriate provisions have made in the Bill to ensure that there is no disruption in the con-ity of administration and on-going programmes. The Bombay High Court will remain as the High Court for Goa

The Bill also provides for allocation ' of two seats in the Lot Sabha and one seat in the the new State of Goa and Rajya Sabha for allocation of seat in L₀k Sabha for the new Union Territory of Daman and Diu. We want that they should als₀ parti-ute, though their population is about 80, 000, in the Lok Sabha. This is as against only two seats in the Lok Sabha for the existing Union Territory of Goa, Daman and T)iu Appropriate provisions have been made for the apportionment of assets and liabilities between the new State of Goa and the Union of Daman and Diu and for the Territory continued nctioning and operation of statu-y corporations in both the successor units. Similar provisions have been made in of services, legal issues and other respect miscellaneous natters. The new State of Goa will

Diu Reorganisation 54 Bill, 199, 1

have a Governor and the Union Territory of Daman and Diu will have a Lt. Goyernor who will also be the Lt. Governor of Dabra and Nagar Haveli which is next door to Daman. This common Lt. Governor will be stationed at Silvassa in Dadra and Nagar Haveli where adequate land is available for a proper Raj Niwas and its Secretariat.

The new Union Territory of Daman and Diu will have a separate Pradesh Council with two Counsellors, one each for Daman and Diu. I had been to Daman and Diu recently and we wanted to know how they felt about it. They were happy and they said that they should have more participation in the administration. It is a small territory of 80, 000 people. Therefore this Bill proposes that Daman and Diu will have a separate Pradesh Council with two Counsellors, one each for Daman and Diu. These Counsellors will be allowed the status and pay and allowances as u Deputy Minister of a Union Territory, following the pattern obtaining in the Andaman and Nicobar Islands. There were two M. L. As elected from Daman and Diu to the present Assembly of Goa Union Territory, but because these are being formed into a separate Union Territory, these two MLA_S elected from Daman and Diu to the present Assembly of the UT of Goa, Daman and Diu would cease to be MLAs in the provisional As-sembly of the new State of Goa. We have also thought of how to accommodate these two M. L. A. s. They would be Counsellors in the new Union Territory of Daman and Diu The existing UT of Dadra and Nagar Haveli would also be given a separate Pradesh Council with its' own Counsellors.

The new State of Goa and the new Union Territory of Daman and Diu will come into existence from a date to be appointed for the purpose by the Central Government by notification in the Official Gazette. [Shri Chintamani Panigrahi] I take this opportunity to extend a hearty welcome to the new State of Goa and the new Union Territory of Daman and Diu. I am sure that the people of this new State and Unioa Territory will dedicate themselves to the task of nation-building and progress and prosperity and touch new watermarks in providing a clean and efficient Government at the doorsteps of the peopla,

I commend this Bill to this august House for approval. Madam I also beg to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be take into consideration. "

SHRI NIRMAL CHATTERJEE (West Bengal); You may make a mention that the number of seats in the Rajya Sabha is being increased. (. *Interruptions*)

SHRI CHINTAMANI PANIGRAHI: Madam, this is the Constitution (Fiftyseventh Amendment) Bill. This is about how many seat₃ we

are going to give. The minimum is 30 seats in the Assembly. That is what we are going to do.

The Questions werv proposed.

SHRI MOSTAFA BIN QUASEM (West Bengal); Honourable Madan Deputy Chairman, it is heartening to note that with the enactment of these two pieces of legislation "a long-cherished aspiration of the people of Goa for attainment of statehood b going to be fulfilled and on this historic moment of th Indian Parliament's conferring statehood on - G«ti.

I, on behalf of myself and my party —the Communist Party of India (Marxist)— convey our very best wishes to the people of Goa, wishing them a speedy march towards pro- -? gress and prosperity. Madam I would also like to take this opportunity of remembering and showing my respect to those who valiantly sacrificed their lives for the Freedom $_0$ f this territory which was under foreign rule for centuries.

Now coming to the provisions of the first Bill, that is, the Goa; Daman and Diu Reorganisation Bill, I don't find much to say about because the provisions there are mainly supplemental, consequential an, j incidental provisions. But, I have one or two observations to make. It is proposed that the number of members of the Legislative Assembly of the new State of Go_a will b_e not below 30 Madam, you are aware that o"* of the population of the erstwhile Union territory of Goa, Daman and Diu, the population of Goa district was 93 Qer cent of the total population of the Union territory, and the area of the territory was 97 per cent. Now the number of members of the Legisia-tive Assembly, which was 40, is going to be reduced by 10 at least and it is said that it shall not be les than 30. The number should be specific. Apart from this, I have a submission to make.

Madam, you are aware that only very recently the Constitution (Fifty-third Amendment) Bill provided for a 40-member Assembly for the State of Mizoram having a population of five lakhs. I don't find the rationale of providing for a 30-member Legislative Assembly for the new State of Goa which ha* a population of more

57 The Goa, Daman and

than 10 lakhs, that is, double the population of the State of Mizoram. So, the proposal for a 30-member legislative Assembly in the new State of Goa, I think, is ill-conceived. It should be considered and it should be raised. It would have been better if i'. could have been raised to 60 in accordance with the provision[^] of artble 170 of the Constitution.

idem. I have some reservations about section 62 of the Bill which seeks to give the power to the Central Government to issue directions to the State of Goa, which is going to be constituted, in certain matters. My reservation flows from the fact that there are provisions in the Indian Constitution for the Central Govern, men to give directions to the State

ernmentg in different administrative matters. Now, what for is this extra power being given to the Central Government to issue additional directions to the State of Goa? I ik, such excesses of directions to be given by the Central Government

he state Governments is opposed to the concept of State autonomy within the federal set-up. The hon. Minister would kindly clarify the point.

Madam, you would kindly agree that a discussion on any piece of legislation seeking to confer statehood on any Union Territory provides us with an opportunity to have a discussion on the Government's policy and attitude towards giving statehood to other Union Territories in general.

Madam you are aware that there are longstanding demands from other Union Territories, namely, the Union Territory of Delhi, the Andaman and Nicobar Islands and Pondi-cherry for statehood. The Government has no clear-cut policy regarding this matter. Only when there is a niting political pressure or only when it suits the political ends of the ruling party at the Centre does the Government come out with a proposal for giving statehood to the

Diu Reorganisation Bill, 19&7

Union Territories in a piecemeal manner. Madam, you would kindly agree that the Union Territory of Delhi at present has a population of more than 65 lakhs and has a genuine claim for statehood. Statehood given to the Union Territory of Delhi, will solve, apart from other things, to a large extent, the longstanding problem of this Territory, the multiplicity of authority in administration. There are similar demands for statehood for the Union Territories of Andaman and Nicobar Islands and Pondicherry. In the context of this continued demand for statehood for these Union Territories, I am of the opinion that the time has come when the Central Government should urgently make а comprehensive review of the demands made by these Union Territories and com out with a clear-cut policy and well-defined parameters for giving state- hood to the existing Union Territories Unless this is done, I think, unnecessary misgivings, unnecessary misunderstandings will be created amongst the people of these Union Territories. So, this should be done-That ig my request.

With this, I once again support this measure to confer statehood to Goa. With this I conclude.

THE DEPUTY CHAIRMAN: Mr Purushottam Kakodkar. This is his maiden speech.

PURUSHOTTAM SHRI KAKODKAR Madam, I wholeheartedly (Nominated): welcome the Bill which has been already introduced in this House to reorganise the Union Territory of Goa. Daman and Diu and to give Goa full-fledged statehood.

I express <my deep appreciation of the decision of the Government of India: particularly of the Prime Minister, Shri Rajiv Gandhi, not only to introduce the Bill in this very session of Parliament but also to get it passed in it. Madam, as you know, the Bill has already been passed by the Lok Sabha and is now under con-

[Shri Purushattam Kakodkar]

sideration of this august House, Rajya Sabha.

This day, Madam, will be ever regarded as a great day by Goans living in Goa, by Goans living all over the country, by Goans living the world over because today is the day of satisfaction of their deep wishes and desires and today ig the day of fulfilment of their long-cherished aspiration of achieving the full-fledged statehood. Very simple is the reason for the Goans to cherish that aspiration. Goa was militarily and by treacherous methods conquered by the Portuguese in the beginning of the 16th century and forcibly and inhumanly ruled for more than 450 long, long years, that being the longest period of all earlier rules in Goa, and for that matter any foreign rule in India after the 12th century A. D. Goa was ultimately liberated in late 1981. after a continuous struggle for 15 years. It was a single-handed struggle because it started and war carried on without even indirect support from any Government. The only Government which could support it was the Government of India, but India was herself still under the British rule. The struggle started 14 months before the Independence of India arid continued for 14 years after independence.

It would not be out of place or irrelevant if I place before this august House the nature of the Goaa freedom struggle. On the contrary it would be worthwhile. All struggles for freedom have been carried on by people in any country with their life both individual and collective, at stake. The Goan struggle for freedom was not at all without such dangers. I, with your permission, Madam, would like briefly to mention it in this august House because much of what took place in Goa and particularly during the struggle was not known to the people outside. Such was the very severe censorship.

Diu reorganisation 6 Bill, 1997

Though the whole country in those days had been in continuous struggle against the British rule, yet that struggle was not allowed to be extended to Goa, just as it was not extended to the native States or princely states. And whatever struggle could be organised in princely states of large extent and large population, under control only of a suzerain was not possible to be organised in Goa which was a small area with a small population fully under control of the dictatorship of Salazar. The Goans, though courageous enough annd brave, yet were without any protection or defence against dictatorship of foreign sovereignty.

No doubt the Goans knew that it was the wise policy of the Indian National Congress under the leadership of Mahatma Gandhi to restrict the struggle to the then British India in order to provide better guidance to the struggle itself and to have control over it. However, there was no encouragement and scope for Goan_s to giv_e expression to their feeling of insubordination against the foreign rule and to translate into action their uneontainable discontent which prevailed in their minds. That was the basis and backgrour: for the Goans to act even singlehanded with chests facing the guns against the Portuguese rule, protection or no protection, defence or no defence.

The $Goan_s$ did not think it wise to wait till the independence of India for starting their freedom struggle. They had to do whatever possible and they had to do something of

[The Vice-Chairman (Shri P'awan Kumar Bansal) in the Chairl

what seemed to be impossible to do. That was the life they decided to live. They were impatient to start the struggle, but decided first to organise themselves in a situation prevailing at that time. Under the situation prevailing at that time, even flve persons if gathered toge-gether and were suspected by the authorities about planning anything political would be arrested and taken to the police custody where i iey were kept for months together. Under such circumstances the Goans cecided to prepare the ground for struggle. They started and carefully "carried constructive activities collective spinning and collective praver for welfare of all- People trom all strata of society, including ladies and girls joined those activi, ties. Those activities gradually developed and extended to other areas without fanfare or publicity. The workers gained collective strength, self-confidence and determination to start the struggle at the ear-jest. They chalked out the plans to continue the struggle that was started.

The Goans started their struggle the 18th of June in. the year 1946. It was a memorable day in Ihe history of Goa. People without distinction of caste, creed, sex and age participated shedding their apprehension and fear which from time immemorial had separated them from each other and one another and made them isolated and weak.

The Goans have been proudly 1 p. M. celebrating that struggle as

their revolution and for some years now the 18th June Is officially celebrated as the Goa Revolution Day. The Portuguese under the dictatorship of Salazar reacted with an iron hand °f suppression and arrest and detention in police custody for months together with torturous treatment and this became very common throughout the Territory for years. Those arrested, although civilians, were court-martialled and sentences to long; terms of imprisonment. Some of them were deported to Portugal and Portuguese colonies of Areola and Cane Verde in Africa They were kent there for lone: years with nil inhumanity.

Sir, for the kind information of this House, T nlace before it my

Diu reorganisation 62 Bill. 19J7

own experience. 1 was myself one of the promoters of the struggle since the beginning of the preparing ground. 1 was one of those court-martialled, I was sentenced to 9 years and deported to Portugal where I was kept for about ten years. I was taken to Portugal in 1946, 8 months before independence and allowed to return only in 1956, about 9 years after independence. My life as a freedom fighter was better as compared to martyrs who were killed in custody or in firing. All m_v tributes to all those martyrs will fall short. This long and hard struggle against Portuguese rule gave the Goans personality. It won't be right to say that the Portuguese rule gave it to them. In fact, the Portuguese cruelly tried to destroy all that was local tradition. socially and culturally, including their language the Konkani. The Portuguese tried by force to impose their Portuguese language against Konkani. They did it to annihilate local traditions with the purpose to perpetuate thei: rule not only politically but socially, culturally and otherwise. However, Goans instead of surrendering, reacted bravely and survived. That is the reason how Konkani language instead of disappearing or even being weakened for- lack of necessary facilities during centuries has developed and become rich. With the liberation of Goa, it got a tremendous boost and it has been producing rich literature to the extent of being recognised by the Sahitya Akademi in 1975 as literary language of India. Goans have now brought out good magazines in Konkani language and they are having from tomorrow a Konkani Daily. This h only a sample and its name is "Sunaparant*.

The personality of Goans was there even before the advent of Portuguese for hundreds of years or thousands of years. They were well organised and developed social life •with their perfect village republics or gram 'samsthas' as the people

63 The Goa, Daman and RAJYA SABHA]

[Shri Purushattam Kakadkar] called them and 'comunidades' as the Portuguese defined them The Portuguese were terrified by the well ox-ganised village republics and they tried to do away with them. People, however, resisted and the Portuguese foUd not go ahead with their sinister plan, although they abolished them in a few village establishments bringing the remaining under some common hold. This is the personalis of Goans which that visionary, Pandit Jawaharlai Nehxu, mentioned on a number of occasions. It was Pandit ji who brought Goa and the •other two Territories of Daman and Diu under the direct supervision of tile Indian Union. The provision of Un; on territory was their development, economic and for otherwise which had taken place all over the country but of which, all the three territories were deprived for the simple reason that they had been under a foreign rule, the Portuguese rule.

The provision of Union territory for Goa. Daman and Diu was a clear indication to Goans that the Prime Minster, Pandit Jawaharlai Nehru, had grasped their feelings and that ihey would get their aspirations ful. filled one day. Sir, I had given notice of a private Member's Bill of >tatehood when I was in Lok Sabha out, you know, time factor is always an important factor. That factor was to arrive and now it has arrived After taking over as Prime Minister, Shri Rajiv Gandhi frankly gave to the people of Goa some indication, it may be indirectly, of his intention to fulfil their aspirations and now here is the Bill already unanimously passed by the Lok Sabha, to be passed also unanimously, I am confident, by this august Ho ^e the Rajya Sabha. I congratulate very deeply the people of Goa whose limitless 'oy I f-norienrp myself. I have done my bit for Goa and Goan, * always regarding it as only a part of India. T will continue to do whatever comes

DIM reorganisation Bill, 1997

to my share at th_e same time, I am conscious of my age also. My good witlies to all Goans from the bottom of my heart for their prosperous future as Indians first and Indians always.

Sir, Mr. Chintamani Panigrahi, our Minister of State for Home Affairs deserves congratulations from Goan people because he is piloting trie Bill in this House and Mr. Buta Singh, our Home Minister, who pi-lcted the Bill in the Lok Sabha also deserves congratulations of Goan people. Shri Lai Bahadur Shastri had piloted the Union Territories Bill when Pandit Jawaharlai Nehru was the Prime Minister and now Mr. Buta Singh piloted the Statehood Bill in the Lqk Sabha when Rajiv Gandhi is the Prime Minister. I congratulate him and I congratulate the whole House, this august House, all hon. Members; all of them are kind to Goa and to Goans at last, I thank you, Mr. Vice-Chairman, for permitting me time to put before this House my feelings.

Thank you.

"SHRI N. RAJANGAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to speak on behalf of my party on this Bill introduced in this august house to give Statehood t_0 Goa. In the year 1757, the whole of India came under the rule of the British Empire. Goa got independence in the year 1954 and became a nart of the Republic of India in the year 1847. We attained independence in the year 1947 but Goa could attain it only 14 years later. The 'so-called Golden Goa is very fertile because of its rare geographical outfits and snormous water resources. No less true, it is a Golden Treasury of rich minerals and marine yields besides being a panorama of natural

English translation of the original speech delivered in Tamil.

beauty. However, unfortunately, this rare gifted tiny island has re mained a union territory go far. Be. and "sincere ea. ise of the undaunted eflorts of many people since the time Prime Minister Pt. Jawaof the late Lai Nehru, Goa is har being given Statehood now,. I take the floor of this august house to salute the marty -s who have sacrificed their lives tot this and those' statesmen cause endeavouring undewho have been ed, to turn the dream into reality. with State While Goa is honoured hood, India is doubly honoured for the faith in the Federal reiterating mocratic norms.

At this plight we are certainly cc-t. pelled to look at the economy of •God. One would be pleased to know that the per capita income in Goa is much higher than that of India, refore, it is befitting that Gofls fcWDg upgraded as a State. Where the people of Goa would rejoice on this move, the rest of India would pride over this welcome move. I had the opportunity of being a me--rr'ber of a Parliamentary Committee that visited Goa in the year 1984. While going around the island, a g-oup of fishermen and labourers exchanged certain views with us. They told us that while a labourer in Kan-yakumari in Tamil Nadu gets Rs. 7 at wage for bringing a basket of fish to the shore from the sea, his counterpart in Goa gets about Rs. 21 which "is three times greater. We were a^o toM tha+ they would go for atleast 3 trips earning atleast Rs. (53 per head. What I want to emphasize is that Goa is very rich in natural resources and that it is selfreliant in many fields. Above all, the neonle of Goa are noble at heart and they live to th°ir conscience in this cracking ; -nd breaking world. This asset of moral character is a rare gift indeed. Wheti the la'e Chief Minuter of Tamil Nadu Dr. Anna was asked which coimtrv he woi^d consider as rich in the world, the one with Gold, the one with oil resources or the on" with, fertile land. Dr. Anna politely said

Diu reorganisation 66 Bill, 19g7

that he would consider a nation with discipline^ hard working and conscientious people as the richest on the earth. Hon'ble Minister, while introducing the Bill said thatthere ara more spiritual and religous centres in Goa. I would go further to say that, they not only have spiritual and religious centres but also spiritual and religious hearts.

Sir, with all its beauty and fertility, Goa attracts more tourists from all over the world and by way of it earns a great amount of foreign exchange. I was told there, that, Goa can look after itself with the foreign exchange. So, beyond any doubt, it deserves Statehood and I am happy that is being given what it deserves. But, Sir, to my pleasant surprise, I understood that they live in a* society where the taboos of caste, creed, colour and religion are totally absent. I am sure, Goa will build a*rhore self-reliant infrastructure in all fields in the days to come. I wish, that the Government should take due care to see that the social taboos do not land up in the island. I am very particular about this because, some. ne people of Goa, who met us expressed this fear. I am happy that this legislation is being passed during the Prime Ministership of Mr. Rajiv Gandhi. ' I, on behalf of my party and the party's dynamic and revolutionary leader Hon'ble M. G. R., support this Bill.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Mr. Vice-Chairman, it gives me great pleasure to be speaking on the occasion of the grant of statehood to Goa. The territory of Goa in ancient times was known as Gomantachala, Mountain of Cows, because the Mandovi river at that time was known as Gomti. It was also known as Gopakapattana, Gova Puri. Govarasfrtra. Tt has been . ment' oned in the ancient enics that it has been ruled by different rulers fv, rfviehout our history— Batpuras, Bhnias, Satavahanas Pallava arnbas. Chahikyas, Ho^asa-las. Bah. amanis. Viiavanasar Kings, Bijapur Sultans and. finaVy, the Bija-

67 The Goa, Datium and [RAJYA SABHA]

[Shri Vishvjit Prithvipit] pur Sultans and later, the Portuguese. The Portuguese came and imposed their own kind of culture and their Own kind of civilization upon the people there who were already rich in 'their own Own language, in their traditions, in their own customs, which, had already created a unique culture in the Konkan area. On November 25, 1510, Goa was captured by Alfonso De Albuquerque. He was also known as Albuquerque, the Terrible, because it was at that point of time that he massacred six thosand Goans. In spite of Goa being, because of its 450 years of Portuguese rule, distinct from India, in spite of the geo-political situation, in spite of the various differences in language", various differences in education and the cultural hegemony was sought to be which imposed upon Goa by the Portuguese, the most remarkable thing was that there was parallels in the aspirations of the people of Goa and the aspirations of the people of India. The 'of India, at a later stage, were people struggling against the British empire and the people of Goa were struggling ' against the Portuguese empire. The Goans never gave up the struggle. In fact, more than any other part of India, I can say, more than any other part of India, it was Goa which carried on the struggle.

In the sweep of history, in the broad canvas, we tend to overlook the small brush-strokes of individual efforts. Events tend to overtake us. Events become important and individuals fall by the wayside. But it "would be wrong if, at this time, we talk of events and not pay homage to those individuals who shaped those events. I would like, Sir, with your permission, to make a few references to what was going on there.

In all, about forty armed revolts took place in Goa throughout its history of Portuguese rule. The first one took place in 1582-83 in the Sal-sette province in the villages of Can-

Diu reorganisation Bill1997

colim, Veroda, Assolna, Velim, Ambe-lin, etc. against forcible conversions and 135 individuals were killed. This was the first revolt. In 1775, there was a revolt in Satari which had been ceded to the Portuguese by the Sawa-ntwadi people and this was the first of 15 more revolts'-there were 15 revolts Satari- and, in 1780, the in all in Garrison of Daman revolted against the officers and 21 Goans were killed in retaliation. The Portuguese employed the local Goans in the armed forces and also converted them and -gradually recruited them into the priesthood. Now, the most remarkable thing that took placs was that over a period of time, those priests, who were exposed to the European culture and European renaissance, came into contact with people • from the French Revolution. And, Sir, inspired by the French Revolution, the Pintos revolted in 1789 and it was basically engineered and it was totally carried out by the Catholic priests in cooperation with the lower orders of the m'litary plus the civilians. Father' Caltano Fransisco Couto of Panaii and Jose Antonio Gonsalvea of Divadi were the priests who were involved. Father Pmto's house in Can-dolim was used and he was one of the conspirators and that is why it is called the Pinto Revolt. Even in Lisbon, certain priests, who had joined the priesthood and who were in Lisbon in Portugal, had revolted against the Portuguese. Father Jose Custo-dio De Faria. who has been mentioned even in literature, was also one of Che persons involved in this. The Portuguese came down with a heavy hand on all these things. No mention of any revolts of Goa would be complete without mentioning the contribution of Ranes. The Ranes fought the Portuguese right from 1852 to 1912. i. e. sixV years of struggle. Dipo-ji Rane in 1952 operating from Nanur Fort captured Quebem, Kanakona and Hemad Barshem. There were official negotiations with him because the Portuguese found that it was very difficult to put down the revolt. They

came to the negotiating table and it was the first time and the last time when they came a negotiated settlement. (Time bell rings)l am sorry I J. m going to take a little more time. I will be very.. brief. Please allow me a little time.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I have ju;; t cautioned you about the time.

SHRI VISHVJIT PRITHVIJIT SINGH); In 1885, Dada Rane revolted. Then the other Ranes revolted in 1901 and 1912. In 1912 was the last revolt of the Ranes. Morio Savant, leader of this revolt, was beheaded. His body was ciit into pieces and thrown all over- Goa. Gill Savant and Quistilo, a Christian Toddy Tapper both were exiled to Portugal and imprisoned. In 1887, that very Army of Goans which had been recruited by the Portuguese was sought to be disbanded by. the Portuguese because they realised that the Army was getdisaffected. Those very troops revoked and caused a lot of problems for the Portuguese.

Apart from oil these armed revolts, apart from all these different things which were happening in the shape of militant struggle, there was also a kind of political awareness. This political' awareness was coming from across the border because in the meantime, in India itself, different so-I reform movements had taken p'ace starting in different parts of the country and Culminating in the formation of the Indian, National Congress. Taking'a cue from us, in 1930, Tristac Braganza Da Cunha and Wyankatesh Sardesai formed the Goa • Congress Committee. The Goa Congress Committee was later involved in all sorts of things. I am not giving all the names. I have got a list of the names. But I will not give all the names because of paucity of time. These freedom fiehters gave their lives. Mr. Palekar is also a freedom f. ghter. Mr Palekar could not tell you till the details because he was very shy of the tdrture ana* the treatment that was meted out to him, I am

Diu reorganisation Bill. 1997

sure that the House is aware of tb* struggle and the sacrifices that went into the freedom struggle of Goa. People were sent to colonies. They were deported to islands and never allowed to come back. They wete kept in little boxes for 8 to 10 years. The boxes were so small that there was no movement possible. That was the condition in which they were kept. They were killed and beheaded. Their bodies were hung up in public for the people to see. They were tortured. All sorts of things were done to them. Purushottam Kakodkar was in the box for eight years. Shri Rama Bao Hegde was in the box for eight years. There. were long sentences of, 28 years and 32 years. There were stiff sentences. The people were deported and they never came back. On March 3, 1945, the Goa Congress passed a resolution ior the Portuguese to guit India, three years after the Indian National Congress passed its resolution in Kranti Maidan. And no narration of this freedom struggle would be complete without' mentioning June 1946. Now my friends from the Opposition are going to be surprised at this. I do not know whether they know that Dr. Ram Manohar Lohia ...

SHRI B. SATYANARAYAN RED-DY (Andhra Pradesh): Yes, Ram Manohar Lohia and Madhu Limaye.

SHRI VISHVJIT PRITHVIJIT SINGH: Dr. Ram Manohar Lohia visited his friend Dr. Juilius Menezes and how dare he decided to address a meeting in Margao contrary to prohibitory orders put forward du'ring the martial law in Goa. He was'arrested and kept in Aguada for three days and deported to Belgaum. This resulted in a total mass movement because that was the first time that a major leader from India had gone to Goa and mobilised the people. This resulted in...

SHRI B. SATYANARAYAN REDW DY. Madhu Limaye also.

SHRI VISHVJIT PRITHVIJIT SINGH; That is all right, i am tal[Shri Vishvjit Prithvijit] king of the person who inspired them. I am not talking of others

में जा हत बार हे वह हूंना । अगर आन चाहत हैं कि मैं दीया लोगों के नाम गिताऊ जा उनक संग गये थे तो उनका नाम ले लेता हू । लेकिन जिन्होंने उनका भावनाओं को जेनाया मैं कवल उनका नाम ले रहा हूं ।

(Interruption). 1946. In August, Satyagraha launched which was 'Jai Move was called Hind ment'. Many were arrested; many were deported. The second Sat yagraha movement was launched on the 15th of August, 1954. Sudha Joshi, a lady worker of the Congress Party of Goa at that time-not our Sudha Joshi; it is rather a coincidence-tried to hold a session of National Cong ress of Goa at Mapusa in April, 1955. along with other She was arrested women, and the Portuguese were coming (town with a very hand through marital law on all satyagrahis because there were local Goanese and they were suffer in 2 a lot. And it was decided by the Indian National Congress that Indian workers would enter into Goa in a mass movement. -And what a movement it was! From all parts of India they came for their brethren in Goa. They came from all over. They* entered Goa, Daman and Diu through • all 1he different roads Goa. They broke leading to the bar Goa. And riers and they entered the Portuguese fired upon them on the 15th August, 1955. The Minister hon. has mentioned that more than a score were killed. Yes, 22 were killed, 225 were injured and 38 were permanently disabled at the end of it. And where do they come from? I will just men tion four names—Subhadra Sagar Bengal from Kewal Singh from Chaudhry Puniab, Madhukar from Madhya Pradesh and Heme Guruji from Maharashtra. They came from all parts for the sake of their brethren, for the freedom of that part of sake of the India which was Goa which has now finally become one with India. On

February 8, 1956-I earlier mentioned four names and I mentioned now only two names because they are important-Bapu Vishnu Gawas Patel of village Chandel and Bal Gopal Desai, a hotel keeper from Mapsa were killed in police firing. Their bodies were hung and paraded. The Government of India finally banned Indians from going to Goa. And they said that you cannot go there because they saw the attitude of the Portuguese towards nonviolent satyagraha. A guerilla movement started again as a result of this. The Azad Gomantak Dal led by V. N. Lawande started its own liberation army. And later, Goa Liberation Army led by Shivaji Desai, an ex-Indian Army Officer, become active. On December 19,. 1961, liberation of Goa, Daman and Diu by the Indian forces took place. It is rather ironic that when Goa was captured in 1510, - it was captured by Alfanzo De Albuquerque, a Portugese, and finally when Goa was conquered by us, then again, the name on the warship was Alfanzo De Albuquerquea...

SHRI B. SATYANARAYAN RED-DY; Don't say Goa was conquered; Goa was liberated.

SHRI VISHVJIT PRITHVIJIT SINGH: You are right. I bow before the elders' advice. Absolutely right. Goa was liberated, and when we liberated Got, it was rather ironic and strange twist of history that the same name Alfanzo De Albuquerque was on the ship, the ship which the Indian Navy captured through INS DELHI, INS. BEAS and INS BETWA.

Once again, Mr. Vice-Chairman, I would like to extend from my own side—and 1 am sure all of us will join—very warmly and very deeply oulr good wishes, and congratulate all our Goan friends on this very auspicious day when Goa is going to be finally a State of the Union of India.

एक माननीय सदस्यः क्यों, चुप क्यों हो गए...

श्री गुल'म रसुल मट्टू (जम्मू और काण्मीर) : खामोशी गुफ्तगू है,

वेजुबानी है जुवां मेरी।

SHRI VISHVJIT PRITHV1JIT SINGH: am getting a little emotional about I tend to get emotional about Goa because I am very fond of Goa. The rsason is, I am elected from Maharashtra and Goa is very much like a sister-State for us. I know how deeply our leaders have felt for Goa; how deeply Pandit Nehru felt for Goa; h: >w deeply Indiraji felt for Goa and' how deeply our present Prime Minister, Mr. Rajiv Gandhi felt for Goa, I know that and it is because of that, that this final thing has come about. If. is because of constant nurturing of a plant, a political plant which was taken first to be, a Union Territory gradually given certain powers. dually the Assembly there came ir to being and over a period of time, the Assembly became more politically aware. Of course, they have had their problems as the hon. Minister has said, which they have amicably roeolved and they have come through with the process of development which has'been overseen by the successive Prime Ministers of this country, including our present Prime Minister", Shri Rajiv Gandhi, who has at this juncture decided that Goa must gat Statehood, and I would like to say once again-and this time in Kon-kani;

> "चगल्ता गोंग तालक े होव हुनहुनीत परवीं दितां" ।

SHRT M. S. GURUPADASWAMY (Karnataka); Mr. Vice-Chai'rman, I am g'ad the House listened with ' interest to the speeches of our previous k^ors. I have no doubt that this sure evokes happiness and good wishes from various sections of this House.

We ate all aware that liberation of Goa was an important milestone in

Diu reorganisation 74 Bill. 1987

the political history of India. Goa may be a very small territory compared to the rest of India. Nevertheless, the struggle of the people of Goa, their sacrifices, innumerable hardships they went through, from a very important chapter in their freedom struggle and an important chapter in our freedom struggle. Goa ha<- gone through the baptism of fire and in this struggle, the help and assistance given by Indians, in the struggle of Goans, was never insignificant. It is proper, natural, that on an occasion like this, we remember with gratitude and humility the great patriotism shown by the Goans. I am particularly impressed by one fact that while the people of Goa struggled for realising their dream of independence, they always thought they were a part of India. They never thought even for a moment that their struggle, their movement was some-tlv'ncT different' from the 'rest of the country. They alwavs regarded themselves as part of India,

TrHinn nation. Thp.. nnlv felt sad that, when the rest of the country be-rame independent, thev could not become independent simultaneously. They had to wait for fourteen years.

I remember those days when Pandit Nenxp imposed a an on the people of India, the parties in India, from going to Goa. There was a pro-test against this, I know. ? Protested. There was a protest against Nehru for banning the entry of Ind'ans into Goa. The demand at that time was when the Government of India could not take any action against the Portuguese rule in Goa, at least, the Indians should be allowed to go there; they should not be prevented from going to Goa; to help theiV kith and kin there in their struggle for liberation. We were all happy when Nehru vielded to the prfssu'se of nubile opinion and ultimately he decided to send the Army to liberate Goa despite protests in some of the foreign countries against our entry into Goa.

[Shri M. S. Gurupaddswamy] Therefore, we, in India, regard the freedom struggle by the Goans as an important event, a milestone, with its on dis'inctive character. But somehow Goa had to wait for everything for long. It waited for its independence, liberation and it had to wait for achieving Statehood for long. So, its full Statehood has not come too early. Anyway, we are happy that the long-cherished desire, the aspiration the dream of Goans to be equal with the other States of India has come true at last.

On this occasion, may I urge the. Minister that there are similar demands elsewhere which have been pointed out by other friends? The demand in Pondicherry is imminent. The demand there is similar, that they may also have a full Statehood like Mizoram Arunachal or Goa. I do not find any rationale in postponing, the demand of giving this status to Pondicherry. It is true India was ruled by many foreign powers. The British ruled most of ^Tndia, Portuguese ruled bits of India and likewise the French ruled Pondicherry, Mahe and other few bits of territory. While agreeing to grant full Statehood to Goa I fail to understand why there should be delay in granting the similar status to Pondicherry. We would have been happier had the Government come with the same thing now for granting that status to Pandicherry also. I hone and trust, the demand of the Pondicherry people will be conceded by the Government very soon.

I do no wish to go into various aspects of this measure. We agree fcy and larffe to all the things contained in this Bill. In the end, I would only like t_0 say, as mv colleagues here have said that the distinctive culture, the individuality of Goa should be (kept *Go-*, is a very imnortant place for developing tourism. It can be made a beautiful tourist spot. It is already there. It can be improved bv further assistance, May I hope and

Diu reorganisation Bill. 1987

trust, Goa will grow beautifully, socially, economically, culturally in the near future? And this House conveys our best wishes, greetings and all godspeed to the people of Goa so that they may have better future and they may grow very prosperous with the rest of India. Thank you.

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir, today is an auspicious day, because a new flower is being added to the bouquet of many States of India. This is the twenty fifth flower and I hope that a new fragrance will be added to our country starting from the Weal Coast.

Sir. I shall not go into the glorious freedom struggle about which my hon colleaTuPs have oaid a great deal. I would like to add a little bit to the remarks made by the hon. Home Minister. He talked about the spiritual beauty of Goa and the Gotan people. I would like to say that apart from the spiritual beauty, there is a great deal of physical beauty in that Sta*e end its people. I have had many occasions to visit the great State and evprvtimo I can say it has been . and most enjoyable and relaxing expe-riance. I would also like to add to my hon. colleagues' observations that it is a spot with great possibilities and a great potential for tourist development. I hope not only tourist development but some adventure sports would be added to--this great new State.

Sir, I would be failing in my duty if I do not mention the people of the Union Territory of Delhi and their desire also, like the people of Pondicherry, to have a State of their own. The other day the hon. Chairman had talked about Delhi as the place Of political pilgrimage. This is very < true Rut Sir it rqnnnt possible he comolete without the oeople of Delhi having a State of their own.

I should like to congratulate once again the people of Goa on this very auspicious and great occasion and I also request the Home Minister to kindly consider granting similar Statehood for Pondicherry as well as for Delhi. Thank you.

PROF. C. LAKSHMANNA (An-dora Pradesh): Mr. Vice-Chairman, Sir, I avail of this opportunity to congratulate the people of Goa on their long-felt dream, desire and aspiration being fufilled by the confer, - * ment of Statehood on Goa on this Joyous occasion I also convey the greetings of my party to the people of Goa on their achievement.

Sir, what has been achieved by Goa today is the culmination of a k»g-drewn struggle fop getting due recognition. The first recognition came in 1961-62 and the final recognition came in 1987. However, I would like to bring to the noice of the House that one -of their long-felt desires is still left unfulfilled-namely, due recognition for their language, Konkani. It is true that the'Central Sahitya Akademi has given recognition for the Konkani language in literature, but proper development of Konkani language can take place only when it finds its place in the Eighth Schedule, which has been the demand of the people of Goa. I hope the Union Government will show sagacity, statemanship and wisdom and ultimately recognize the importance of the Konkani language and place it on the Eighth Schedule.

Similarly, I would like to take this opportunity to stress on the need for fufuiing the desires and aspirations of the peoole who are living in Pondicherry, Delhi and other Union territories. They have been demanding consistently that their desires and aspirations, as put forth by the Home Minister, are also fulfilled. I do urge that the Union Government will show the same sagacity, statesmanship and wi'dom and come forward with some legislations to confer Statehood on Pondicherry and Delhi. I do hope that this honour will go to Mr. Panigrahi. ft is true that Mr. Panigrahi, the

Diu reorganisation 78 Bill, 19&7

Union Minister of State for Home Affairs, had stated the other day that Delhi is having certain problems in ting statehood, but he conceded that there could be an Assembly for the Union territory of Delhi. While I request that the Union Government concede statehood for the Union territory of Delhi, if for some reason it is not possible, at least they should come forward with a legislation t_0 give Delhi an Assembly.

Thirdly, I would like to bring to the attention of the Home Minister another matter of importance. By the enactment of this Bill, there will be a common High Court, the Hight Court of Bombay covering Maharashtra, Goa, Daman and Diu, Dadra and Nagar Haveli, but is not -clear whether there will be a Bench in order to deal with the cases of Goa.

SHRI MURLIDHAR CHANDRA-[KANT BHANDARE (Maharashtra); There is already a Bench.

PROF. C. LAKSHMANNA: if there is already a Bench, I do hope it will * continue to be a Bench of the new High Court. J wanted to make it very clear because it is not mentioned in this. Because it is not part of the Biil, I wanted it specifically.

With the conferment of statehood on Goa, it is our fervent hope that the people of Goa would be able t_0 take advantage of this new facility and move in the pa^h of development and grow, fully utilizing their various resources material resources, scenic resources and sprituaj resources—which are very rich in Goa. Once they are able to convict these resources to their advantage, Goa would become stronger and stronger and I on behalf of my party and my on personal behalf, would like Goa to be a prosperous State in the Indian Union. Thank you.

SHRI BHASKAR ANNAJI MASOD KAR (Maharashtra): Mr. Vice-Chair-man, Sir, this is a very welcome Bill

79 The Goa, Daman and

80

[Shri Bhaskar Annaji Masodkar]

and I rise to commend to the House its acceptance.

I said "welcome" for various reasons. The reasons are of history, the reasons are of geography, the reasons are of politics and, above all, in my view of liberty and freedom. In fact, by in troducing this Bill, one proude page is being added to the constitutional his tory of India, for it carves out the twenty-fifth State in the comity of em s'ates. Goa is unique, you know by its setting as welj in situation. I need not dilate on the history nor do I dilate on the geography which are all known to you. Known as Golden Gate of the West to the foreigners it was Rome of Asia. However, propose observe something T to which we miss. whenever such BiJls are' introduced and adopted by this august House. I personally feel that whenever the statehoood is conferred on a part of India we are really furthering the principle of unity which is so basjc to our consti-onal' philosophy And this philosophy, to put it in two words, is that of unity and integri'y of the cou. itry. It is not as if a part of the country is being severed and conferred with added freedom. What is being done, as it will appear from the constilutional history, is, to further the just an fair aspirations of the people, a State as constituent unit as distinct from Centre is being formed.

I am saying all this, Mr. Vice-Chairman, for various reasons. These days we hear a lot of talk about federalism, its impact on our polity, and competing claim of the States against the Centre. In fact, there is a running race of accusations witnessed sometimes about the Centre and State relations. That depresses me. Time lias come, whenever such Bills are introduced *tb* understand the efficacy of all the basic doctrine which go by the name of federalism. •

As I view it, Sir we have not adopted, what we call the ideal form of

federalism. Our democracy,, as you are aware, historically is based on the "unity and integrity" as one country. We were born unified, we want to live unified as one unit legally and politically; We want to live as Indiaj a. id not as States. I think, whenever States are born or carved out under the premise of the constitutional law, '. what should happen is that the Centre should becpme more strong and

Bill, 19f17

it is a need for furthering constitutional premise of unity and integrity. I do not" mean m any way to say that the States' rights should be subverted or diminished any way ' undermined. But I am reflecting myself on the historcal process by

Ich India was born, by which States were created in this country, by which the new States are being carved out and the debate that has arisen or that is being taken up in the name of the States and the States' rights. I do not in any manner, say that there is no justification for the States to ask for more and more rights, more and more autonomous and fiscal rights and their claims thereto but that must be on the basis of our fundamental sense of unity.

What happens today by. conferring the statehood is as you know a confirment status comparable with of constitutional other 24 States from now, it will be on its own. Sir, that puts an end, and carves out a form rather to what the people aspired since almost 400 years. What Mr. Vishvjit Singh graphically described before this House is a brave saga of history, and I do not wish to repeat it.

Sir, if we look to the history, a bare look at it would show that right from 1498 till 1961 Goa was struggling to' get, what you call, the freedom or political liberty. The whole history of Goa, as can be put is a ballad of fcrvaery, a saga of untld sacrifices.

r 2. 00 P. M. is a tale of inhuman torture and political turmoil and its travail. Tragedy is replite in its apgana much in t every word of history. It is not necessary for me. to bring to you the panorama of those brave days. It is enough 'to mention that even today in Goa you generations of patriots find quite alive, quite resilient and quite conscious of their past living happily as free citizens of Ir. dia. I am reminded of the question that was asked to a great Satya-grahi by a Goan Officer when, they were fighting their battle of freedom; He was asked: 'whether you want India to be merged with Goa or Goa be merged with India?' The Portuguese Officer had something in his rr[;] nd and the Satyagrahi replied, 'We want Goa to be merged with India. There is no difference between Goa India. ' This was the spirit of these Satyagrahis who fought their brave 'e violent and nonviolent. As eome of the Members rightly said it was Dr. Ram • Manohar Lohia who organised, and who really was the father spirit of the Satyagraha Move-it in Goa. It was his Guidance right from 1945-4&, that eventually gave shape of the freedom movement ii Goa. Of course, though I said I do not want to repeat the history, yet it comes tumbling down in my mind. It rather crowds mv memory. There was side by side with the National Congress, the National Goan Congress, Azad Gomnatak Dal, R. P. San-pathana, lots of other organisations working in all these areas so as to i; ive vent to the freedom struggle. There was, as vou know, a revolutionary movement, a movement which believer! in taking to arms and s^xruidling and throwing the Portuguese out. That was mainly led by Azad Goman-tak Dal I cannot but name a few of ': he patriots who are still there and the life they havo led end the travails havp suffered. Even their names •iivoke inspiration. I am only naming them so theat on the seroll of tho history of this august House. Shri Vishwanath Lawande/ Mohan Ra"nade, ffarayan Naik, all these were sentenced to 28 years. Then Woman Sardesai, Miss Lobo Tamba, families of D'souza, Menziez, Fernandes, Diei,

Diu reorganisation 82 Bill, 1987

Kamat, Mulgaonkar, Bandodkar, Shete and my learned colleague Mr. Kakodkar as well as Magekar, Shin-kre, Rane and their families who had been fighting against the Purtuguese and they ultimately succeeded in getting the cherished dream of their liberty. There are hosts of them, young and old, ladies and children. It is not only the individuals and organisations that fought the battle, but the battle was fought by a free Press which added to the richness and depth of 'he struggle that no other part of- the country probably has seen. I must mention some of those like "Gorusntak" "Suvichar" of even the old days as has been given (in the recent history published by the Government. The paper was celled '21st September'. It is worthwhile quoting, with your permission, Sir, from 'hat naper because it applies to all times and to all parts of our country and to all communities fighting for cherished dream of fresdom. This is what the Press said. "It is easy to kill an individual; so also to dismember the humanity. But remember one bough and branch cut would give the rise to spurt of many. Move ahead. Long live liberty, as well as the freedom of the press. " This was said in the 19th century and that inspired messafg was carried from day to day by such nress to win ultimately the success for the movement I bow to those patriots and ⁺o that Press.

Sir, before I close, I must mention some of the problems that would face this new State. Ox course, the Government of India musf have considered, as it must consider, the viability while forming the State It is easy to confer Statehood (by pass-', ing a Jaw but the question is whether the tate i'self is v'ahle and it annears to me that in times to come, the Government of India, will have to be a little liberal in its dispensations to the new State that is being formed out of goa Time hell *rings*) I will take only one minute.

83 The Goa, Daman and

[Shri Bhaskar Annaji Masodkar]

Then there are,, two more problems to which I want to draw the attention of the Government of India and all those who will be taking over the reigns of this new State and those problems are common to India. The problem is of utter poverty. It is poetic to talk that Goa is a beautiful place and beautiful people live there. But it is a land of poor, of toiling masses. There are lot of poor persons in Goa and few are rich. The society in Goa is cleared on this aspect. Few rich and more poor. It is, therefore, necessary that miter the Statehood the problem of poverty should be tackled with a very high priority.

Similarly and in spite of Goa becoming free in 1961 the pace of industrialisation has not been quick. There is a drag. Unless steps are taken to industrialise and modernise Goa, probably we will be continuing the same problem of poverty and unemployment. With compactness it is easy to develop. Goa should become Japan of India rather than Kashmir.

Sir, I would close by merely recalling what the then Prime Minister, Pandit Jawaharlal Nehru conveyed when G^oa attained freedom. He raid:

"By the freedom of Goa₁ India has become more free for till to-lay India's freedom was incomplete. Freedom is a great blessing. " This is what I want to emphasise. "Freedom "is a great blessing. With that however comes the obligations and responsibilities. ' Those who accept those responsibilities alone can enjoy the fluits of freedom. "

That was said about freedom by Pan-ditji. This equally applies and holds good for any part of this country when it becomes a State. Thank you.

श्वी शंकर सिंह वाघेला (गुजरात) : माननीय वाइस चेयरमेन महोदय, गोवा को ग्रपने राज्य के लिए, स्वराज्य के लिए, बधाई देता हूं। गोवा को मुक्त कराने के

Diu *reorganisation* 84 Bill, 1997

लिए जिन्होंने शहीदी प्राप्त की, सत्याग्रह किया, उनके प्रति में श्रदांजली अपित करता हं। हमारे माननीय श्री वी० पी० सिंह नम्बर 2 ने गोवा के बारे में बहत कुछ कहा। मैं उस सब में नहीं जाना चाहता हं। गोवा जैसे कोई 16 साल की सुन्दरी हो, ब्यूटीफल सुन्दरी हो, ऐसा उन्होंने इसका वर्णन किया। उस गोवा को हमने हिन्द्स्तान की आजादी के बाद सन 1961 तक, अनेक वर्षी तक, अपने भाइयों को गुल म रहने दिया, उनको गुलामी से मुक्त नहीं किया, इसका हमको दु:ख होना च हिए, दु:ख है। जम्मू और काश्मीर में जब हमारी आर्मी गई ... (व्यवधान)... जम्म और कःश्मीर में हमने 48 में आमीं भेजी तो उसके बाद ही गोवा को मक्त कराने के लिये आर्मी ऐक्शन क्यों नहीं लिया ? यह ऐक्शन जो आपने 1961 में लिया वह पहले भी लिया जा सकता था।

[उपतमापति महोधया, पोठासीन हुईं।]

हमने मक प्रेक्षक बनकर हमारी एसी प लिसी को जो कि विश्व शांति के लिये मेंटेन की थी उसके लिये हमारे ये भाई 20-25 साल तक असकम रहे। मैडम डिप्टी चेयरमैन, राज्य वनने से सब को आनन्द आता है। आनन्द सप्रिक्ष है। क्या वहां तोग दुखी थे जिसते उनको इतना बड़ा झानन्द आया, क्या उनको बहत कुछ भिल गया ? मंत्री जी ने कहा कि वहां पर, गोवा की इनकम बहत थी और वहां ऐसे एसे सभी प्रकार के सुख थे। तो अब कौन सा आनन्द मिलने वाला है? श्रगर गोवा को ज्यादा झिलने व लॉ है तो दूसर जो बडे राज्य हैं, उनके जो नागरिक हैं उनको ज्यादा आनन्द क्यों नहीं मिलना चाहिए। आपने आज गोवा की इच्छा की पुति की तो कल क्या दिल्ली के जिये भो झाप ऐसा सोचेंगे या नहीं ? क्या दिल्ली को भी आप अलग राज्य का दर्जा देंगे, क्या ग्राप पांडिचेरी को ग्रालग राज्य का वजा देंगे ? आप क्या इस किस्म से एक ही देश में इस तरह से राज्यों का सिस्टम चल।येंगें ? कम से कम राज्यों के विषय में आपका एक वैज्ञानिक अभिगम होना चाहिए। उत्तर प्रदेश एक 11-12

करोड़ जनसंख्या का राज्य है ग्रीर वह दुनिया के कई राष्ट्रों में वड़ा है। जैमा य० पी० है ग्रीर जो बडे-बडे राज्य हैं इनकी जगह पर बंगा छोटे-छोटे राज्यां के लिये झाप कोई ऐसी वैज्ञानिक योजना नहीं बन। सकने कि 80 करोड़ देश की जो आबादी है उसके दो-दो करांड की आवादी का आग एक-एक राज्य ब ताड्ये, उसका जौन बनाइये जिस तरह से आर्मी के कमाण्ड होते हैं। इससे पंजाब जैसी प्राबलम ग्रापके सामन नहीं ग्रायेगी । ग्रापने पंजाब को तोड़ा तो ग्रापने क्या पाया ? कौन लोग बईमानी करते हैं ? इसमें सबसे ज्यादा पोलिटिशियन होते हैं, जो सेल्फ इंटरेस्टेड, निहित स्वार्थ वाले होते हैं और ये जनता के नाम पर पाप करने वाले लोग होते हैं। इसमें, पोलिटिक्स में ये सबसे ज्यादा वोकल होते हैं। जनता तो वही है राज्यों की ग्रौर यूनियन हैरेटरी की । दादरा नागर-हबेली को देखिए कि क्या हालत है। ग्राज वहां कितना करप्शन चल रहा है। वहां ज़ेपिटनेंट जनरल रेंड कास सोसाइटी के रैकेट में इन्वाल्व हैं, वहां फारेस्ट आफिसर ग्रीर वस्टम कलेक्टर का राज्य है। पुराने राजा मर गय ये नय राजा बन गय है। युनियन टैरेटरी पर आपका क्या कोई कन्दोन है ? डिप्टी चेयरमैन, गोवा को आप ग्रलग राज्य देते हैं तो दीव और दमण को भी उसके साथ मिलाइये। गोवा वाले कहते हैं कि हमें दीव और दमण नहीं चाहिए। 1961 में जब गोवा आजाद हुआ था और गुजरात अलग राज्य था, लैंग्वेज के हिसाब से, भाषा के हिसाब से तो उस समय गजरात न डिमान्ड की थी कि गोबा को महाराष्ट्र से मिलाद्यो या किसी से मिलाखो मगर दीव को हमारे साथ मिलाग्रो, दमण को हमारे साथ मिलाओं और दादरा व नागर हवली को हमारे साथ मिलाग्रो। उनको भौगोलिक स्थिति ऐसी है कि उसका बाईर बिल्कूल गजरात से मिलता है, भाषा गुजराती, कल्चर गुजराती तो फिर ग्रलग एडमिनि-स्ट्रेगन पर 14 खासखाह क्यों खर्चा तरा रहे हैं, क्यों उनको यनियन टैरेटरी में रख रहे हैं ? ग्रलग उनको मिलाना है तो . गुजरात के साथ मिलाम्रो। क्यों ग्राप 35

हजार के लिये, जो लोक सभा का एरिया कई लाखों पर होता है, उस पर एक मैम्बर पालिय मेंट कर रहे हैं और क्यों एडमिनि-स्टेशन का खर्चा बढा रहे हैं। अभी जो नयासेट अप हैदीव और दमण को गुजरात के साथ मिलाने का तो उससे आपको कोई प्रावलम भी नहीं होगी। मैडम डिप्टी चैयरमैन, लोग यनियन टैरेटरी के हक में हैं इसके लिये मैं माननीय मंत्री जी से प्रार्थना करना चाहता हं कि उसको युनियन टैरटरी में रखने से कोई लाभ नहीं है। एक राष्ट्र में कुछ नागरिकों को कम लाभ ग्रौर दूसरों को ज्यादा लाभ यह उचित नहीं है। (समय की घंटो) मैंडम डिप्टी चैयरमैन, क्योंकि यह एरिया गुजरात से मिलता जुलता है इसलिये मैं इस पर थोडी ज्यादा बहस कर रहा हूं। इसमें बढिमानी होगी ग्रगर दीव और दमण को गजरात'क साथ मिलाया जाय। इसलिय मैं मंत्री महोदय से अपील करूंगा, प्रार्थना करूंगा कि ग्राप भौगोलिक स्थिति ग्रौर भाषा के आधार को भी देखें तो उसको गजरात के साथ मिलना उचित है। आप खामखाह दूसरा खर्चा करके जनता के ऊपर बोझ न डालें। कहीं 11 करोड़ की जनता के ऊपर एक चीफ मिनिस्टर और कहीं 8-9 लाख की जनता पर एक चीफ मिनिस्टर कहीं 7 लाख की ग्राबादी पर एक मैम्बर पालियामेंट ग्रीर कहीं 15 हजार पर जो कि न्याय पंचाक्त के लिये कांस्टिटयेसी है. इतने पर एक मैम्बर आफ पार्लियाभेंट। इसके पीछे कौन-सा लोजिक है। इसलिए इसको यनियन टैरीटरीज में मिलाने के जिए जो लोग विरोध करते हैं डिस्टीलरी और शरावखाने वाले लोग विरोध करते हैं क्योंकि गजरात झाई इल का है। दमण ग्रौर दीव शराब, स्मगलिंग ग्रौर करप्शन के लिए कुरूयात है। इसलिए पोलिटिकल बात न करते हुए दमण, दीव और नागर-हवेली को गजरात से मिलाइये। दारू और शराब के ग्राइडे वाले जो लोग हैं, दमण तो स्वर्ग है स्मगलिंग करने वालों का इसको उन से बचाइये। अगर यह इलाका गुजरात के कंट्रोल में आएगा तो अच्छा होगा। दिल्ली से आप, कितना कंट्रोल घंरेंगे। लाखों करोडों रुपयों का टाटा के टुक का गजरात में व्यापार था इसमें भी

[श्री शं तर सिंह वाघेला]

बड़ी गड़वड़ हुई । इ।लिए मैं आपसे प्रार्थना करता हूं कि इसके वारे में आप जरूर सोचिए और दीव, दमण और नागर हवेली जो सब तरीके से लोजिकल भी ठौक है को आप गुजरात से मिनाइए । धन्वगाद ।

THE DEPUTY CHAIRMAN: We have to finish" this discussion by 2. 30, the time fixed by the Chairman. There are still many more speakers. I, therefor, request the speakers to be very brief?

SHRI DHARAM CHANDER FRA-SHANT Kashmir): Madam Deputy (Jammu and Chairman, I also join my colleagues in felicitations on the people of Goa showering who have got statehood today. Goa is a land of beauty. I have visited it two or three times. Whoever goes thero will like to go there again amd again. I do not want to explain the beauty-of Goa as the Minister has already painted it in much better words in his speech. Goa is a land of culture also. It is famous for music and dances. When I visited Goa the first time, I saw so many foreigners enjoying on the beaches of Goa. As Is rightly said, a thing of beauty is a jov for ever. The people of Goa struggled for freedom." They were liberated in 1961. Goa became a part of India. Then they struggled for statehood and they have it now. The third struggle of the people of Goa is of Konkani in the Ei°Mh Schedule. Konkani is presently not there in the Eighth Schedule though it is recognised by the Sahitya Akademi as one of the 23 lan"nases. George Garrison who eomnited of India the Linguistic Survey ninety veaV-s described Konkani a?o as a dia'ect but the later researchers have held that it has been

Proved that Konkan is a full fleds language and along with the other laneua^es which are on the schedule of ftahltva Akademi Konkani is a full-fledged language. It was recognised by the great linguist of India, Dr, |

Diu reorganisation Bill. 1997

Suniti Kumar Chatte'rjee, author of "The Origin and Development of Bengali Language and Literature". I, therefore, plead for Konkani's inclusion in the Eighth Schedule and the Minister should see to ij that five other languages, Maithili, Nepali, Rajasthani, Manipuri and Dogti, should also be included in the Eighth Schedule because these have been recognised by Sahitya Akademi. It is my request that Konkani should now be given the status of a full-fledged language in the Eighth Schedule because the people have struggled for it; others struggled-> have also Manipuris, Nepalis, etq, have also " struggled. Konkani people have also struggled for recognition of their language in the Eighth Schedule. It must be done. Thank you.

SHRI GHULAM RASOOL MAT-TO (Jammu and Kashmir); Madam, Deputy Chairman, I have just come from Kashmir, just half an hour back. On behalf of the people of Kashmir, on behalf of Dr. Farooq Abdullah, my leader, and on my own behalf, I extend to the people of Goa out heartiest congratulations on being the twentyfifth member of our Comity it. States. Madam, the temperature in Srinagar was 11 Degree Max. and 7 Degree Min. and, in Goa, it is 34 Decree. Tt only shows that our country is one in spite of the diversities in climate, in language and in culture and again congratulate the people, of Goa on attaining their Statehood.

Madam, I have only one small point to make to the Minister. I would request him that the new High Court should not be named as the High Court of Goa, Daman and Diu, but shouM continue to be called as the Bombay Hieh Court.

SHRI SATYA PRAKASH MALVI-YA (Uttar Pradesh): That has al-readv been'done.

SHRI GHULAM RASOOL MAT-TO- i d'd not know that because I-came just now. Since my point has alreday been conceded, I am very happy and T take this opportunity of

congratulating the Government **for** gran'ing Statehood to Goa and also the people of Goa on getting their Statehood. Thank you, Madam.

उपज्ञमापति : श्री एस० पी० मालवीय, दो मिनट के अंदर अपनी भावनाएं बता दीजिए ।

थो तत्य प्रकाश मालवोयः जसा कि आपने ग्रादेश दिया है मैं प्रयास करूंगा उतने के ग्रंदर ही समाप्त करने का । मैं गोम्रा की जनता को बधाई देना चाहता हं कि उनकी बहत दिनों क जो ग्राकांक्षाएं, इच्छाएं थीं व केन्द्रीय सरकार के इस विधयक के द्वारा आज पूरी हो रही हैं। जब गोग्रा में पूर्तगालियों का शासन था करोब-करीब 500 वर्षों से ग्रविक समय से तब 1946 में डा० राम मनोहर लोहिया जी ने गोप्रा की जनता की लड़ाई को लड़ता शरू किया था। गोमा की जनता के मौलिक अधिकारीं का हनन हो गना था, उनको वाणी की स्वतंत्रता नहीं थी, बोलने की आजादी नहीं थी। सन् 46 में डा॰ राम मनोहर लोहिया जी - बहां गये। यह बडे ही गौरव का विषय है कि श्री पुरुवोत्तम काकोडकर जी ग्राज राज्य सभा में उपस्थित हैं और हमारे सहयोगी भी हैं । उन्होंने गोम्रावासियों के लिए डा॰ लोहिया न निवदन किया था और डा॰ लोहिया ने लडाई लडी और गिरफतारी दी । जब लोहिया जी 18 जून 1946 को गिरक्तार हए तो राष्ट्रक्तिा महात्मा गांधी जी ने गोग्रा के गवर्नर को एक पत्न लिखा । वह ऐतिहासिक पत्न

¥.

से करता चाहता हूं। महातमा गांधी जी ने गोया के गवर्तर को लिखा: 'डा० लोहिया की राजनीति गायद मुझसे कुछ भित्र हो सकती है लेकिन उन्होंने गोया में जाकर उधर की कलंकमय जगह पर यापनी उगली रखी है थौर इसी कारण मैं उनकी तारीफ करता हूं। उन्होंने जो मशाल प्रज्वलित की है उसे गोया के नागरिक ग्रगर बुझ जाने देंगे तो उनके लिए बहुत बड़ा खतरा होगा। ग्राप ग्रीर गोआ के नागरिक दोनों को ही डा० लोहिया जी को बधाई देना चाहिए कि उन्होंने यह मशाल जलाई।"

है। उत्तका उद्धरण में आपको अनुमति

Diu reorganisation Bill, 19fl7

ग्रीर गोग्रा को ग्राजाद करने को लडाई में बहत से लोगों ने वहां पर त्याग किया, संघर्ष किया जो आज हमारे वीच में मौजूद नहीं हैं या जो हमारे बीच में मीजद है में इस अवसर पर श्रद्धा से उनका स्मरण करता हूं ग्रीर यह ध्यान दिलाना चाहता हूं कि वहां पर,जो मांडवी नव का पूल है "मंडोवी" गत वर्ष बह गिर गया था लेकिन अभी तक वह बना नहीं है जिसके कारण गोग्रावासियों को बहुत तकल फ हो रही है, कण्ट हो रहा है और यह पूल भी केन्द्रोय सरकार के सो०पी डब्ल्य्०डी विभाग का है। इसलिए में ध्यान झार्कावत करना चाहता हें कि इस सिलसिले में गोग्रावासियों की तकल फ को दूर किया जाये। पूछालम काकोडकर जी के सिलसिले स राज्य सभा की जो "हुइज हू" है उस पर में इस कार्यवाही में ध्यान आकषित करना चाहता ह कि :

"Purushottam Kakodkar founded the "Goa Sewa Sangh" to prepare the people of Goa for the "Freedom Movement" which started on June 18 1946, was arrested by the Portuguese Rulers on August 9. 1946; courtmartialled on September 7, 1946 and sentenced to 9 years of exile; deported to Portugal and exiled there for about ten years' . (partly in 'Peniche' Fortress Jail and Pantly confined to Lisbon); returned to India on May 16, 1956 and was again detained for 45 days for resuming the Freedom S'ruggle activities in 1958 and detained further for four months in 1961;...."

तो 19 दिसम्बर 1961 को जो पोर्तुंगीज शासन से स्वतंत्रवा प्राप्त हुई थी भारत सरकार के निर्देश पर गोग्रावास्यिंगे को, वह ऐसे ही जो स्वतंत्रवा सेनानी थे उनके परिश्रम का फल था ग्रौर इस अवसर पर इन सभी को मैं अपनी श्रद्धा से स्मरण करता हूं । दो बातें ग्रौर निवेदन करना चहता हू कि अभी आज से एक सप्ताह पूर्व इसी सदन को माननीय गृह राज्य मंत्री जी ने आण्वासन दिया था जब दिल्ली ग्रौर पांडिवेरी के संबंध में भी आवाज उठायी गयी थी। दिल्ली वासी

90

8

श्री सत्यप्रकाश मालव य

बहुत दिनों से मांग कर रहे हैं कि उनके लिए विधान सभा स्थापित की जाए और दिल्ली को पूर्ण राज्य का दर्जा दिया जाए।

मैं इस सदन के माध्यम से भारत सरकार को निवेदन करना चाहता हूं कि पांडिवेरी और दिल्ली राज्य को भी पूर्ण राज्य का दर्जी दिया जाए झौर दिल्ली में कम से कम विधान सभा स्थापित की जाए ।

SHRI V. NARAYANASAMY (Pondicherry): Madam, Deputy Chairman, thank you very much for giving me this opportunity to speak on this Bill. Madam, Goa is a beautiful city. This State has a historical background. Its population, its area, different cultures and different religions give it a very good status. The people of Goa have a nationalistic outlook. Further, most of the people living in Goa are from the tribal areas. The Government of India conceded to the demand made by the people of Goa and the Statehood has been granted. It was under Portuguese rule for 450 years. There was freedom struggle in 1951. Since Goa was adjoining India, "there was pressure mounted on Pandit Jawahar-lal Nehru, who is the architect of modern India, that we should not fight wil; h the Portuguese. But Pandit Ji had a firm belief. Krishna Menon was with him. They were determined to get Goa and annex it with the Indian Union. Therefore, Goa was liberated. I would like to say that the concept of the Centre ruling the Union Territories is an old concept. India's States and the Union Territories are developing in the field of agriculture arid industries. Therefore, our Prime Minister said that when a demand for Statehood is made by our people, this demand has to be considered by the Government. I am very grateful to the Prime Minister for giving Statehood to Goa, Mizoram and Arunachal. Our demand for granting Statehood to Pondicherry has been pending for the past 15—20 years, In fact, on 8-5-1987, in the

Diu reorganisation Bill, 1987

PondicheTry Assembly, - they have unanimously resolved that Pondicherry should be given Statehood. That is the aspiration of the people of Pondicherry. If we consider Goa and Pondicherry, both have the same population and the same status except that we were ruled by the French and they were ruled by the Portuguese. But the cultural heritage of ancient India is being maintained. We are also developing in the field of in-. dustry. There is development in other fields also. Therefore, I would like to submit that Pondicherry may also be given Statehood. I. am thankful to the hon. Members who have demanded Statehood for Pondicherry in this House Thank you.

हू कि गाम्रा का पूण राज्य का दजा।दय जाने वाले विधेयक पर मुझे क्रपने विचार व्यक्त करने का मौका दिया गया है ।

उपसभायति महोदया, श्री पुरुषोत्तम काकोडकर जी ने सारा इतिहास सुनाया गोग्रा के बलिदानों और वुर्बानियों का, और हमारे विश्वजित पृथ्वीजित सिंह ने तो बहुत लम्बा इतिहास बतलाया । हमारे सभी माननीय सदस्यों ने जो ग्रपनी भाव-नायें व्यवत की हैं, मैं उनसे ग्रपने ग्रापको सम्बद्ध करता हूं । हमारे गह राज्य मंत्री जी ने भी इसके बारे में बहुत कुछ कहा है ।

प्रधान मंत्री जी ने गोआ की भावनाओं को बहुत पहले जान कर के बहुत पहले घोषणा की थी, गोआ को पूर्ण राज्य का दर्जा देने की, उन्होंने अपनी उस घोषणा को आज साकार किया है । मैं प्रधान मंत्री जी का भी हृदय से आभार मानता हूं । साथ ही मैं इतना जरूउ इस मौके पर निवेदन करना चाहूंगा कि पांडिचेरी और दिल्ली को पूर्ण राज्य का दर्जा दिया जाना चाहिए ।

दिल्ली में, उपसभापति जी, ग्रसेम्बली रह चुकी है, सन् 1952 में चौधरी ब्रम्ह प्रकाश जी यहां के चीफ मिनिस्टर थे,

93 The Goa, Daman and

फिर सग्दार गरमख निहाल सिंह जी जो स्पीकर भा थे, बाद में चीफ मिनिस्टर भी हुए । दिल्ली की यह मांग विश्वबंध गुन्त ग्रौर ग्रासफ ग्रली जी बहत प्राने वक्त' से गांधी जी के वक्त में उठाये हए थे। गांधी जी जब लन्दन गए थे, तब भी यह सवाल था। गांधी जी ने यह कहा था यहां के लीडरों को कि हम लन्दन में जा रहे हैं कुछ ग्रीर बडे मसले तय करने के लिए और जब देश ग्राजाद होगा तो यह छोटा सा मसला दिल्ली राज्य का हम घर में बैठ कर तय कर लेंगे। इसलिए गांधी जी का यह बहत पुराना आश्वासन रहा है ।' पर असेंबली बन चुकी है, तो दिल्ली ग्रौर पांडिचेरी भायद दो ही राज्य ऐसे रह गए हैं जिनको कि राज्य का दर्जा मिलना चाहिए । सदन की इन भावनाओं को मैं आज्ञा करुंगा आपके द्वारा सरकार से और प्रधान मंती जी से कि इन ग्राशाओं को भी साकार करेंगे ? मैं इन शब्दों के साथ गोग्रा वासियों को हृदय से धन्यवाद दुंगा उनके बलिदानों के लिए शहीदों के लिए ग्राँरजो उनको ग्राज पूर्ण राज्य का दर्जा मिला है इसकी उन्हें खुशी होगी, यह सारा सदन उनकी खणी में णरीक है। इन ग॰दों के साथ में इस विधेयक का समर्थन करता

wit moists <he sand, blows over the palms and rock, through the fishing villages, to sway the paddy fields-till its momentum is lost and it can no longer be called a wind....

So it has been with the conquistadors in Goa. The wind blew thnir sails across the wide blue, sea into the gaping mouths of the rivers. The land offered resistance as they entered cross current to rule and trade, convert and colonies. Gods changed, temples and mosques were

[12 MAY 1987] Diu reorganisation 94 Bill, 1987

razed, peoplerenamed,. baroque above skyline churches rose the of coconut gronds

Then time took the wind out of their sails. And before they knew it, the invaders were assimilated. For India has an embrace so vast and a memory so old that within its folds all is absorbed ... "

Therefore, on this occasion it is my pleasure to support this Bill particularly because Goa has a very close link with Bombay. It was a part of Portuguese territory which came to us as dowry when it was given at the time of marriage of Catherine Brn-ganza. What is, important is, Madam, as you know, for long time we had a common university, the Bombay University. For their eduation, ths goans came to Bombay. There was no college in Goa. All their college education was done in Bombay. All . the jobs were given in Bombay. An J, therefore, we have a very natural and a very long link with Goa. And I am glad that despite this link, in 1967 when there was a referendum chose to remain separate and did not chose to merge with Maharashtra. There is one thing which I must mention and which has not been mentioned. Goa with its scenic beauty is called an emerald; somebody has called it the Rome of Asia and the Pearl of the Orient. But with its coconut groves, its white beaches and the Mondavi river, it continues to be an attraction, and as I say, it is the heort of the Indian Riviera which SHRI MURLIDHAR CHANDRA. KANT sperads from Bombay to Cape Comorin. And as Bl "The wind blow landward from the sea as in the Indian Riviera, I may say that it is far more th the sand rises its back in dunes. Unchecked a beautifil than either the Italian Riviera or the French R'viera. It has contributed to our culture. Today, for example, in classical music we remember fondly Kesarbai Keskar, Moghubai Kur-dikar, and not to mention her illustrious daughter, Kishori Amonkar who is the greatest of the vocalists amongst us today. Painting, art, temples, churches, hills₂ beaches, rivers and all that is there have made Goa what it called the Golden Goa. I only

[Shri Marlidhar Chandrakant Bhandare]

add tow thoings. One is that I am happy that the language controversy has bfctn settled and Konkani has been accepted as the language of the State with Marathi script. AH that I can say *IF*, let his State which is so beautiful grow and prosper while preserving its scenic beauty and its tranquility. On this occasion, u you permit, Madam, let me express my wishes in Konkani:

I he meaning of this is that on this occasion, we wish our brother citizens from Goa all prosperi'y, progiess, happines and bright future. Thank you, Madam. -

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): I want to know **from** the hon. Minuter a_s to wuy Dada_r and Nagar Haveli could not be marged with Gujarat. Their language is Gujarati; similarly their ciature, their social customs etc are sam_e as in Gujarat.

SHRI MURLIDHAR CHANDRA- j KANT BHANDARE: It is for- the same reason Goa was not merged with Maharashtra.

SHRI VITHALBHAI MOTIRAM PATEL: They have the same language; they have their business and soci&i relations with Gujarat and so, they should be merged with Gujarat.

Another thing is, even though they speak Gujarati language and they write in Gujarati, yet they have been linked with Bombay High Court. Why should they not have been linked with Gujarat High Court? The Government should-reconsider its ds cision to continue these areas as Union Territories.

Anyway it is good, Goa is being given Sta'ehood. It is a beautiful

Diu reorganisation Bill, 1937

place with very good beaches, and I feel it can be developed into a very good port. Thank you.

SHRI CHIMANBHAI MEHTA (Gujarat): I was in Go_a recently.. 1 would support what my friend Mr. Vithalbhai Patel has said. Dadra and Nagar Haveli should be merged with Gujarat on their own wish. I do not say they should be forced to merge v, ith Gujarat, and even though there ic prohibition in Gujarat, they may continue to have their drinks.

^HRI CHINTAMANi PANIGRAHI: feels overwhelmed with One the tremendous amount of goodwill con veyed from all sections of this Hous^ to the people of Goa, Daman and Diu this historic event. I hope the on people of Goa will accept it and welcome this tremendous good*'ill that has been expresed in this House on the grant of Statehood to Goa, and I hope it will inspire the pepple thers to make further strides on their for ward march towards prosperity. T can say, from Kashmir to - Kanya Kursari, this goodwill has been ex pressed to the Goa. Fnin people of Kashmir. Mr. Matto and Members fro_m all parts expressed their good will and extended their support, and this is a unique event.

Some questions were raised as to why Dadra and Nagar Haveli and Daman and Diu should not merge with Gujarat. Recently, I also visited these places. There was. an opinion poll as long back as 1967, and the people decided[^] as Mr. Bhandare and other friends pointed out, that they will maintain their separate identi'y. And to think of that after 20 years and to' raise it again in the House when there is tremendous acceptance, * it looks as if there was an anachronism in the thinking of the last two decades. Therefore, we must go by the decision, by the opinion expresed by the people in 1967 when they wanted to keep their separate identity, as Mr. Bhandare pointed out.

It is rare to see good dreams being realised in one's life time. Bad dreams do come, but to see good dreams being realised in one's life time is qui: e ra're. And such a fornuate man is Mr. Kakodkar, because he saw the dream of a better Goa, an independent Goa, and a part of the Indian Union, in his younger days. Today I hope he sees his dream coming true, a fruitful dream, as the Parliament passes this Bill today. All the friends who have spoken about the glorious chapters of the freedom struggle, the if^gle of liberating Goa from Por-se domination share the sentiments expressed in the House. Tn thegnnihg also, I mentioned this thatmust. all remember those freedomfighters who gave their life, who su-

Tered and, ultimately Goa today hasome the 25th flower, as Mr. Guptapointed but, in the Indian bouquet.

A point was raised so far as the Bombay High Court is concerned. ME Matto raised it. Today, there is a B^nch of the Bombay High Court at Goa and this Will continue. Necessary eciion in this behalf is being taken u i der the provisions contemplated in clause 26(2) of the Bill. There has been some mistake and an amned $_f$ ment is being moved. The same name will continue.

The question of granting Statehood to Delhi and other Union Territories like PondicherVy etc. was raised by Mr. Gupta, Mr. Vaghela and others. As I replied to a question recently in this House, the Government of India, specially, the Prime Minister, is very sincerely trying to see that there is more and more democratic participation of the people in the ad-nnistration of the Union Territories. As you know, the Prime Minister hraself has become the Chairman of the Island Development Authority which has been neglected so far. We have given Pradesh Council to the Andaman and Nicobar Islands. The, idea is to enable more and more democratic participation of the people in the administration of the Union Territories Tn also we

Diu *reorganisation* 98 *Bill*, 1937

are trying to have the same thing. In Pondicher. ry, we have an Assembly. Hon. Members asked, why not the other Union Te'rritories also be *a* Statehood. I would like to point cut that we have to take into consideration factors like economic achievement, prosperity, economic viability etc. The totality of the circumstances is taken into consideration. I can asure you that the Centre will never be. found wanting so far as the democratic participation of the people in the administration is concerned. vVe are always trying to see that' there is greater participation of the people in the administration.

SHRI JAGESH DESAI: (Maharash-I; will you do the same thing in the case of Daman and Diu also?

SHRI CHINTAMANI -PANI-GRAHI: A paint was made about the Konkani language. As I said earlier, Territory the Union Assembly overwhelmingly decided to give Konkani the status of Official Language. The Assembly had the power and they took a decision. The question of inclusion in the Eigth Schedule was raised in this connection. There is some kind of conception that if a language is included in the Eigth Schedule, it becomes very much acceptable. Eigth Schedule is not a bar on the improvement of any. language. Many languages are only spoken languages and they have no dialects. But the Centre is giving more money for the development of these languages. It does not mean that simply because a language is included in the Eigth Schedule, it is going to b& improved and otherwise no*. Therefore, we are giving all kinds of facilities for the improvement of all languages because we want to develop all languages, all cultures. We give as much financial aid'as possible, for the development of all languages which are not" included in the Eigth Schedule. It should not be a big problem. I think I have answered most of the points.

99 The Goa, Daman and

Diu reorganisation. 100 Bill, 1987

SHRI MURLIDHAR CHANDRAKANT BHANDARE: You have answered all the points.

SHRI CHINTAMANI PANIGRAHI: Thank you.

THE DEPUTY CHAIRMAN; Now, the question is:

"That the Bill to provide for the reorganisation oi the Union Territory of Goa, Daman and Diu and for matters connected thereto, as passed by the Lok Sabha, be taken into consideration. "

The motion was adopted.

THE DEPUTY CHAIRMAN: I shall not take up clause by clause consideration of the Bill.

Clause 2 and 3 were added to the

Bill Clause 4 (Formation of Union Territory of Daman and Diu)

SHRI SHANKER SINH VAGHELA: Madam, I move;

1. That in clause 4, the words 'there shall be formed a new Union territory to be known' is to be deleted. "

2. "That in clase 4, the following be inserted at the end after the words existing Union Territory shall be merged into the neighbouring State of Gujarat."

I have only one request to make that Daman, Diu, Nagar Haveli and "Dadra be attached to the territory of Gujarat State as they are linguistically socially, culturally and geographically same. A day will come when they will have to merge them in Gujarat State.

The questions were put and the motions were negatived.

THE DEPUTY CHAIRMAN: Now I shall put Clause 4 to vote. The question is;

"That clause 4 stand part of the Bill. "

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 to 7 were added to the Bill. Clause 8(Allocation of seats in the House of the People.

SHRI SHANKER SINH VAGHELA: Madam, I move:

3. "That in clause 8 for the word 'Union' the words 'State of Gujarat for the' be substituted. "

The question was put and the mo-tion was negatived.

अगर गोवा को अलग राज्य मिल रहा है तो दमण और दीव को अलग राज्य क्यों नहीं ? अगर गोवा को अलग राज्य दिया गया है तो मेरा कहना है कि दमण और दीव को गुजरात के साथ जोड़ दिया जाए।

THE DEPUTY CHAIRMAN: The question is:

"That clase 8 stand part of the Bill."

The motion was apopted. Clase 8 was added to the Bill,

Clause 9 was added to the Bill. TM

Clause 10 (Parliamentary Constituencies).

SHRI SHANKER SINGH VAGHE LA; I move:

. 4. "That in clause 10(b) for the words comprise the parliamentary constituency of the Union territory of Daman' and Diu 'the words' be included in the Gujarat State Assembly' be substituted. "

 $Madam_{?}$ in Nagar Haveli and Dad-ra there are only 35000 voters. So, there should be one Lok Sabha seat including Dadra, Nagar Haveli, Da man and Diu. It should be in the State of Gujarat. It should be the 27th Lok Sabha seat of Gujarat State.

The question was put and the motion was ne'gativad.

THE DEPUTY CHAIRMAN: The question is;

"That clause 10 stand part of the Bill. "

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 19 were added to the Bill.

Clause 20 (Common Hligh Court for Maharashtra Goa. Dadra and Nagar Havsli ana Daman and Diu).

SHRI SHANTCER SINH VAGHE-LA: Madam, I move,

5. "That in clause 20(1) (a), the following be inse'rted at the end, namely: —

which shall have Gujarati also BB its working language. "

Most probably the functioning is 'going on in English language. There should be the local language—i. e. Gujarati. Gujarati is not there; so I want that Gujarati should also be the working language.

iiKRI CHINTAMANI PANIGRAHI: Madam I move:

6. "That at page 6, lines 43-44 for the words' the High Court of Maharashtra and Goa' the words the High Court of Bombay be substituted. "

THE DEPUTY CHAIRMAN: I shall first put the amendment moved by Shri Vaghela to vote.

5. "That in clause 20(1) (a), the following be inserted at the end, namely:

'Which shall have Gujarati also as its working language'?"

The question was put and the motion was negatived.

THE DEPUTY CHAIRMAN: I shall now put the amendment moved by Shri Chintamani Panigrahi to vote.

Diu Reorganisation 102 Bil, 1087

0. "That at page 6, lines 43-44 for the words the High Court of Maharashtra and Goa' the words 'the High Court of Bombay' be substituted. "

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN- The question is:

"That clause 20, as amended, stand part of the Bill. "

The motion was adopted.

Clause 20 as amended, was added to the Bill.

Clauses 21 to 72, the First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and Titlo were added to the Bill.

SHRI CHINTAMANI PANIGRAHI: Madam, i move:

"That the Bill, as amended, be passed. "

The question wag put and the mo tion was adopted.

THE DEPUTY CHAIRMAN: I shall now put the motion regarding the consideration of the Constituuon (Fifty -seventh Amendment) Bill, 1987, to vote. The Question IB:

"That the Bill further to amend ' the Constitution of India, as passed by the Lok Sabha, be. taken into consideration. "

The House devided. THE

DEPUTY CHAIRMAN:

Ayes... 151 Noes... Nil

Ayes — 15

Advani, Shri Lai K. Ahfuwalia, Shri S. S. Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri in Sinah, Shri Ba:: rodia, Shri Santosh Balu, Shri T. R. Banamali Babu, Shri Bansal, Shri Pawan Kumar Barman, Shri Debendra Naih Basu, Shri Chitta Basumatari, Shri Dharanidhar Bekal Utsahi, Shri

idare, Shri Murlidhar Chaudrakant Bhardwaj, Shri Hansraj Bhatia, Shri Mada'n Bliajan Lai, Shri Bhattach'arjee, Shri Nepaldev Bhim Raj, Shri Chatterjee, Prof. (Mrs.) Asima Chatlerjee, Shri Nirmal Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Desai, Shri Ram, Dr. Fotedar, Shri Jagesh Faguni Makhan Lai Ganeshwar Kusuni, Shri Ghan Shyam Sinai), Shri Ghosh. Shri Dipen Gopalan. Shri R. T. Gupta. Shri Vishwa Bandhu Gunipadaswamy, Shri M. S. Hanuinanthappa, Shri H. Heptulla. Dr. (Shrimati) Najma Islam, Shri Baharul Jacob, Shri M. M. Jadhav, Shri Vilhalrao MadhavraoJamuna, Shri Durga Prasad

ani, Shri Jagdish Jaswant Singh, Shri Jogi, Shri A jit P. K. Diu reorganisation 104 / Bill, 1987

John, Shrj Valampuri Joshi, Kr'shna Nand Joshi. Shri Shrimati, vSudha Vijay Kadharsha, Shri М. Kailashpati, Shrimati Kakodkar, Shri Purushottom Shri Bhubaneswar Kalita Kar. Shri Narayan Kaul, Shrimati Krishna KauslTik, Shri M. P. Khatun, Kumari SayccJa Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Kushnoor, Shri Veershetty Moglappa Lakshmanna, Prof. C. Mahendra Prasad, Shri Mnheswarappa, Shri K. G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Ingh Mai k, Shri Satya Pal Mannar. Shri Bhagatram Shri Bhaskar Annaji Matto Shri Ghulam Rasooi Shri Dhuleshwar Meena, Mehta, Shri Chimanbh а Mishra, Shri Kailash Pati Mishra, Shri Mahendra Mohan M'shra, Shfi Seo Kumar Shri Basudeb Mohapatra, Moopanar, Shri G. K, Mukherjee, Shri SamPr Naik, Shri G. Swamy Nalwa, Shri Han Singh Narayanasamy. Shri V. vajan. Shrimati Jayanthi Natha Singh. Shri Paehouri, Shri Suresh Pahadia, Shrimati Shanti PalaniyaiKli, Shri M. Pandey,

Shrimati Manorama

Pandey, Dr. Ratnakar Panfcker, Shri K. Vasudeva Pan war, Shri B. L. Patcl, Shri Vithalbhai Motiram > Patil, Shri Dinkarrao Govindrao v Paiil, Shrimati Suryakanta JayawantraoPattanaik Shri Sunil Kumar ' Paul, Shri Makhan Poddar, Dr. R. K. Puglia, Shri Naresh C. Qussem, Shri Mostafa Bin Radhakrishnna, Sliri Putiapaga Raflque Alarn, Shri Rai Shri Kalpnath r Raj ragam, Shri N. Rainamurthy, Shri Thindivanam K. Rarnesh Babu, Shri S. B. Rao, Prof. B. Ramachandra

, Shri Gopala Rao Rao, Shri R. Sambasiva Rao, Shri Yalla Sesi Bhushana Ratan Kuraari Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliyabhal Prasad Shri Deba Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mor-n Reddy, Shri T. Chandrashekhar Rohatgi, Shrimati Sushila Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Shri Nagen Salve, Shri N. K. P. Sen, Shr; Sokomal Sharma, Shri A.. P. Sharma, Shri Chandan ' Sharma, Dr. H. P. Sh v Shanker, Shri P. Shukla, Shri Resfeavprasad Silvera, Dr. C.

Singh. Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad

Singh, Shrimati Piatibha Singh, Shri Ram Awadesh Or. Rudra Pratap Singh, Shii Vishvjif Prithvijit Sukhdev Prasad, Shri Sukul, Shr; P_ N, Tariang, Shn Jerlie E. Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rarriesh Thakur, Shri Surendra Singh T'langabaalu, Shri Tiria. Kumari Sushila Tiwari, Shri Narayan Dau Trlpathi Shri Chandraika Prasad Upendra, Shri Parvathaneni Valuthnla, Shri T. K. C. Vaghela, Shri Shanker Sinh Valiullah, Shri Raoof Verma, Shri Kapil Verma. Shrimati Veena Vikal,, Shri Ram Chandra Yaday, Shri Ramanand

The motion was carried by a majority of the total membership of the House $\$ and by a majority of not less than two-thirds of the Members present and voting.

SHRI GHULAM RASOOL MAT-TO: Madam, let it go on record: It is unanimous.

3. 00 р. м.

THE

THE DEPUTY CHAIRMAN: It is unanimous. We shall now take up clause-byclause consideration of the Bill. The question is:

That caluse 2 stand part of the Bill"

The House divided

DEPUTY

CHAIRMAN:Ayes....

151Noes ... Nil

Ayes — 151 Advani, Shri Lai K. Ahluwalia, Shri S. S. Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Arun Singh, Shri Bagrodia, Shri Santosh Balu, Shri T. R. Banamali Babu, Shri Bansal, Shri Pawan Kumar Basu, Shri Chitta **Basumarari**, Shri Dharindhar **Bekal Utsabi**, Shri

Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhajan Lai, Shri Bhattacharjee, Shri Kamalendu

Bhattacharjee, Shri Nepaldcv Bhim Raj, Shri

Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal Chaturvedi, Shri Bhuvnesb Chowdhary Ram Sewak Darbara Singh, Shri Desai, Shri Jagesh

Faguni Ram, Dr. Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri Ghosh, Shri Dipen Gopalan, Shri R. T. Gupta, Shri Vishwa Bandhu Gu'upadaswamy, Shri M. S. Hanumanthappa, Shri H. Heptulla, Dr. (Shrimati) Najma ilam, Shri Baharul icob, Shri M. M.. -I dhav, Shri Vithalrao Madbavrao Jamuna, Shri Durga Prasad lani, Shri Jagadish laswant Singh, Shri Togi fori Ajit P. K. Jinn, Shri Valampurf

Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha. Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottom Kalita, Shri Bhubaneswar Kar, Shri Narayan Kaul, Shrimati Krishna KaushTk, Shri M. P.

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Koltar, Shri M. L.

Kushnoor, Shri Veershetty Moglapp; Lakshmanna, Prof. C. Mahendra Prasad, Shri Maheswarappa, Shri K. G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mishra, Shri Kailash Pati Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mohapatta, Shri Basudeb Moopnar, Shri G. K. Mukherjee, Shri Samar Ni. ik, Shri G. Swamy Nalwa, Shri Hari Singh

Nurayanasamy, Shri V. Natarajan, Shrimati Jayanthi Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Palaniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panicktr, Shri K. Vasudeva Panwci, Shri B, L. Patel, Shri Vithaibhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrii Dinkarrao Govindrao Patil, Shrii Suryakanta Jayawantrao Pattanaik, Shri Suryakanta Jayawantrao

Rafique Alam, Shri

kai, Shri Kaipnath r Rajangam, Shri N. Ram: tnurthy, Shri Thindivanam K. Ramesh Babu, Shri S. B. Rao, Prof. B, Ramachandra Rao, Shri Gopala Rao Rao, Shri R. Sambasiva Rao, Shri Yalia Sesi Bhushana Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabh Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy Shri Adinarayana "Xeddy, Shri Β. Satyanarayan Reddy, Dr. G, Vijaya Mohan Reddy, Shri T. Chandrashekhar Rohatgi, Shrimati Sushila Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Shri Nagen Salve, Shri N. K. P. Sen, Shri Sokomal Sharma, Shri A. P. Sharma, Shri Chandan » Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Sicdiqi, Shri Shamim Ahmed SiWera, Dr. C. Singh, Shri Bir Bhadra Pratap

Diu reorganisation 110 Bill, 1987 Singh, amakhya Prasad Singh,

Thakur Kamakhya Singh, Shrimati Pratibha Singh, Shri Ram Awadesh Singh, Dr. Rudra Pratap Singli, Shri Vishviit Prithvijit Sukhdev Prasad, Shri Sukul, Shri P. N. Surrender Singh, Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiria, Kumari Sushila Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Upendra, Shri Parvathaneni Vaduthala, Shri T. K. C. Vaghela, Shri Shanker Sinh Valiullah, Shri Raoof Verma, Shri Kapij Venna. Shrimati Veena Vikal, Shri Ram Chandra Yadav, Shri Ramanand

Noes-Nil

The motion was carried by a majority of the total membership of the Hosue and by a majority of not. less than two. thirdss o/ the Members present and voting,

Claus_e 2 was added to the Bill.

THE DEPUTY CHAIRMAN: It ia unanimous.

SHRI MURLIDHAR CHANDRA. KANT BHANDARE: We are improving our strength.

THE DEPUTY CHAIRMAN; The question is;

That clause 1, the Enacting For-mula and the Title stand part of the Bill.

The House divided

THE DEPUTY CHAIRMAN:

Ayes ----- -151 Noes ----- Nil

Ayes '... 151

Advani, Shri Lai K.

Ahluwalia, Shri S. S. Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram Anand Sharma, Shri Arun Singh, Shri Bagrodia, Shri Santosh Balu, Shri T. R. Banamali Babu, Shri Bansal, Shri Pawan Kumar Basu, Shri Chitta Basumatari, Shri Dharanidhar Bekal Utsahi, Shri

Bhandare, Shri Murlidhar Chandrakan Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhajan Lai, Shri

Bhattacharjee, Shri Kamalendu Bhattacharjee, Shri Nepaldtv Bhim Raj, Shri

Chatterjee, Prof. (Mrs.)'Asinia Chatterjee, Shri Nirmal Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak • Darbara Singh, Shri Desai, Shri Jagesh Faguni Ram, Dr. Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri Ghosh, Shri Dipen Gopalan, Shri R. T. Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S. Hanumanthappa, Shri H. Heptulta, Dr. (Shrimati) Najma Islam, Shri Baharul

I Jacob, Shri M. M. ladhav, Shri Vithalrao Madbavrao Jamuda, Shri Durga Prasad Jani, Shri lagadish Jaswant Singh, Shri Jogi, Shri Ajit P. K. John, Shri Valtmpuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushotiom Kalila, Shri Bhubaneswar Kar, Shri Narayan Kaul, Shrimati Krishna Kaushik, Shri M. P.

Khatun, Kumari Sayeeda Kidwal, Dr. Mohd. Hashim

Kollur, Shri M. L.

Kushnoor, Shri Vcersheify Moglappa

Lakshmanna, Prof. C.

Mahendra Prasad, Shri Maheswarappa, Shri K. G. Mahto, Shri Bandhu -Malaviya, Shri Radhakisftm

Malik, Shri Mukhtiar Singh

I Mai I, Shri Satya PJ

Manhar, Shri Bhagatram

MasdSkar, Shri Bha'skai Annaji

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai Mishra, Shri Kailash Pati Mishra, Shri Mahendra Mohan

lira, Shri Sheo Kumar Mohapaira, Shri Basudeb Moopanar, Shri G. K. Mukherjee, Shri Samai Naik, Shri G. Swamy Nalwa. Shri Hari Singh Narayanasamy, Shri V. Natarajan, Shrimati Jayantbi Natha Singh, Shri Pachouri, Shri Suresh Palladia, Shrimati Shanti' Palaniyandi, Shri M. Pancky, Shrimaii Manorama Pandsy, Dr. Ratnakar Panicker, Shri K. Vasudeva Panwar. Shri B, L. Patel, Shri Vithalbhai Motiram Palil Shri Dinkarrao Govindrao Pati! Shrimati Suryakanla Jayawanirao Pattanaik, Shri Sunil Kumar Paul Shri Makhan Poddar, Dr. R. K. Pug] a, Shri Naresh C. Qua. 'em, Shri Mostafa Bin Rad'iakrishnna. Shri Puttapaga Rafi'jue Alam, Shri Rai, Shri Kalpnath Raj* ngam, Shri N.

Ramamurthy, Shri Thindivanam K, Raniesh Babu, Shri S. B. RacH Prof. B. Ramachandra Rao, Shri Gopala Rao Rao, Shri R. Sambasiva Rao, Shri Yalla Sesi Bhushana Ratan Kumari Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Ray, Shri Deba Prasad Rajka, Shri

Sagar Reddy Shri Adinarayana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Reddy, Shri T. Chandrashekhar " Rohatgi, Shrimati Susbila Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Shri Nagen Sa ve, Shri N. K. P. Sen, Shri Sokomal Sharma, Shri A. P. Slurma, Shri Chandan

Slmrmu, Dr. H. P. Shiv Shanker, Shri P.

la Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Biiadra Pi. Singh, Thakur Kamakhya Prasad Singh. Shnmati Pratibha Singh, Shri- Ram Awadiish Singh, Dr. Rudra Pratap Singh, Shri Vishvjil Prithvijit

Sukhdev Prasad. Shri

il. Shri P. N. Surender Singly Shri Tailing. Shri Jerb'e E. Thakur Prof. Chandresh P. Thakur. Jagatpal Singti Thakur, Shri Rameshwar Thangabaalu, Shri Tiria, Kumari Sushila Tiwari, Shri Narayan Datt Tripathi Shri Chandrika Prasad Upendra, Shri Parvathaneni Valuthala, Shri T. K. C. Vaghela. Shri Shanker Sinh Valiullah, Shri Raoof "Verma, Shri Kapil Verma. Shrimati Veena Vikal., Shri Ram Chandra Yaday, Shri Ramanand

Noes-Nil

The motion was carried by a majority of the total membership of the Hosue and 'v a majority of not less than two-thir, i > of the Members present and voting.

THE DEPUTY CHAIRMAN: It is unanimous.

115 The Goa, Daman and [RAJYA SABHA]

SHRI CHINTAMANI PANIGRAHI: Madam, I move:

"That the Bill be passed." THE DEPUTY CHAIRMAN: Tha question is;

"ThattheBilbepassed.TheHousedividedTHEDEPUTYCHAIRMAN:Ayes....151

Noes ____ Nil

Ayes-151

Advani, Shri'Lai K. Ahluwalia, Shri S. S. Amarjit Kaur, Shrimati Amia, Shri Tirath Ram Anand Sharma, Shri Arun Singh, Shri

Bagrodia, Shri Santosh Bahi, Shri T. R. Banamali Babu, Shri Bansal, Shri Pawan Kumar Basu, Shri Chitta Basumatari, Shri Dharanidhar Bekal Utsahi, Shri

Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhajan Lai, Shri Bhattacharjee, Shri Kamalendu Bhattacharjee, Shri Nepaldev Bhim Raj, Shri

Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Desai, Shri Jagesh Faguni Ram, Dr. Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Qhan Shyam Singh, Shri

Ghosh, Shri Dipen Gopalan, Shri R. T. Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S. HanuiTuuithappa, Shri H. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jacob, Shri M. - M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagdish J as want Singh, Shri Jogi, Shri Ajit P. K. John, Shrj Valampuri Joshi, Shri Krishna Na'nd Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kar, Shri Narayan Kaul, Shrimati Krishna Kaushik, Shri M. P. Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Kushnoor, Shri Veershetty Moglapp» Lakshmanna, Prof. C. Mahendra Prasad, Shri > Maheswarappa, Shri K. G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mishra, Shri Kailash Pati Mishra, Shri Mahendra Mohan

Shri

Mohapatra,

Moopanar, Shri G. K.

Basudeb

Mukherjee, Shri Samar k, Shri G. Swamy Nnlwa, Shri Hari Singh N. irayamisamy, Shri V. Natarajan, Shrimati Jayanthi tha Singh, Shri -houri, Shri Suresh Pahadra, Shrimati Shtinti f'. ilaniyandi, Shri M.

iey, Shrimati Manorama Pandey, Dr. Ratnakar Panicksr, Shri JC. Vasudeva Panwar, Shri B, L. Patel, Shri Vithalbhai Motiram ' I ftljl, Shri Dinkarrao Govindrao i'atil, Shrimati Suryakanta Jayawantrao . 'attanaik Shri Sunil Kumar

Paul, Shri Makhan Poddar, Dr.
R. K. 1'u. glia, Shri Naresh C. "
Quasem, Shri Mostafa Bin Ihakrishnna, Shri Puttapaga
Rafique Alam, Shri lai, Shri Kalpnath
Rajangam, Shri N.
Ramamurthy, Shri Thindivanaro K.
Raroesh Babu, Shri S. B.
Rao, Prof. B. Ramachandra
Rao, Shri Gopala Rao
Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana Ratan Kumari Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri B, Satyanarayan Reddy, Dr. G. Vijaya Mohan Reddy, Shri T. Chandrashekhar Rohatgi, Shrimati Sushila

Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar

Saikia, Shri **Nagen**

Saive, Shri N. K. P. Sen, Shri Sokomal Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Shri Ram Awadesh Singh, Dr. Rudra Pratap Singh, Shri Vishvjit Prithvijit Sukhdev Prasad, Shri Sukul, Shri P. N. Surender Singh, Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandren P. i Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiria, Kumari Sushila Tiwari, Shri Narayan Datt Tripathi Shri Chandrika Prasad Upendra, Shri Parvathaneni Vaduthala, Shri T. K. C. Vaghela, Shri Shanker Sinn Valiullah, Shri Raoof Verma, Shri Kapil Verma, Shrimati Veena Vikal, Shri Ram Chandra

Nil

The motion was carried by **a** majority of the total membership of the Hosue and by a majority of not less than two-thirds of the Members present and voting.

THIS DEPUTY CHAIRMAN: I» 1* uuanimou*.

119 The Slate of Arunachal [RAJYA SABHA] Pradesh (Amend-neat) 120 Bill, 1987

SHRI NIRMAL CHATTERJEE; Ma dam, I am on a point of order. I think in your declaration you should also mention that there is no absenteeism either. That mention should be made.

THE DEPUTY CHAIRMAN: There is no point of order.

THE STATE OF ARUNACHAL PRADESH (AMENDMENT) BILL 1987.

THE DEPUTY CHAIRMAN; Now we vill take up the State of Aruna-chal Pradesh (Amendment) Bill, 1987. Shri Chintamani Panigrahi.

THE MINISTER OF STATE IN THE MINISTRY OP HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Madam Deputy Chairman, I move:

"That the Bill to amend the State of Arunachal Pradesh Act, 1986, as passed by the Lok Sabha, be taken into consideration."

The Bill seeks to amend Section 11 of the Arunachal Pradesh Act to provide State of that the three norni nated members of the Legislative Assembly of the Union Terrtory of Arunachal Prtdesh will also continue as nominated members of the provision nal Legislative Assembly of the State of Arunachal Pradesh. The hon. Members will recall that in the last session the State of Arunachal Pradesh Act, 1986 was enacted. Under the provisions of this Act, Arunachal Pradesh became the 24th State of the Union with effect from 20th February, 1987. The Act had provided for the conti-nuance of all the elected members of the Union Territory Legislative Assembly in the new provisional Legislative Assembly of the State of Arunachal Pradesh. The provisional Legislative Assembly now has thirty members. With the proposed elected continuance of the three nominated members the provisional Assembly

I will have thirty-three members. Arunachal Pradesh as the hon. Membeis know is the largest State in area in North East region. and though its < population density is low it. has more than forty major tribes. The Chief Minister of Arunachal Pradesh wrote to us requesting for the continuance of the members on the ground that nominated these members re pre s ted some of the Backward tribes. Their exclusion had caused discontent among these backward tribes. The Eill which has now been introduced seeks as a transitory measure to provide fo'r the continuance of these thres nominated members, thus enabling the voic_e of the weaker and backward sections to be heard in the provisional Legislative Assembly. The amendment is to take effect from 20th February, 1987, the appointed day on which Arunachal Pradesh became a State. A clariflcatory provision has been added to Section 11 of the Act that the elected memebrs of the Old Union Territory Assembly will be deemed to have been duly elected to the Legislative Assembly of new provisional the State of Arunachal Pradesh.

With these words, Madam, I beg to move that the Bill be taken up for consideration.

The question was proposed.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, I propose to get the Bill passed without any debate unanimously.

SHRI PUTTAPAGA RADHAKRISH-NA (Andhra Pradesh): Madam, the Bill is a very simple one. It is meant only to continue the three nominated members of the Union Territory of Arunachal Pradesh as the Members of the Assembly of the State $_{\rm G}$ f Arunachal Pradesh. We have no objection for continuance of these three nonii-' nated Members in the Assembly, but it is a bad thing in principle. During the discussion on the Bill for the State of Arunachal Pradesh, 1986, I had opposed the continuance of the.